Sembhali, Shri Ishaque Sen. Dr Ranen Sequeira Shri Erasmo de Shastri, Shri Ramavatar Sher Sing 1, Prof. Singh, Shri D N.

The re-MR DEPUTY SPEAKER sult of the division is Ayes-183, Noes 38

The motion was adopted

SHRI DINEN BHATIACHARYYA As a mark of protest, we walk out from the House

SHRI INDRAJIT GUPTA As a maik of protest, we withdraw from the House

Shri Indrant Gupta, Shri Dinen Bhattacharyya and some other hon Members then left the House

14 30 hrs

#### BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAM-Mr Deputy-Speaker a few days ago I mentioned about the possibility of a sitting on the 6th, when we were disussing the question of finding time for discussion on sugar cane place, and I said that if we were to sit on the 6th we shall try to do government work and complete the discussion left over but that there will be no nonofficial work I stand here to confirm that we do sit on Friday the 6th and that there will be no non-official business that day and that we will do government work and if the discussion on that resolution is not over, complete the discussion also

14 82 hrs

#### ARREST OF MEMBERS

MR. DEPUTY-SPEAKER I have to inform the House that the Speaker has received the following two telegrams dated the 3rd February, 1976 from the Additional Inspector General and Commissioner of Police, Madras-

- (1) "Thiru P A Saminathan, MP, son of Thiru Arumuga Mudaliar Coimbatore District. was arrested in front of Anna Samadhi Kamaraj Salai Madras, by sub-Inspector of Police Perumanathur Police Station Coimbatore District, at 1100 hours today 3-2-1976 and detention order issued by the Collector of Combatore in CMP No 10/76 dated 1-2-76 was served on him The detenu 19 being taken under escort to Combatore by Sub-Inspector of Police for being lodged in Central Prison, Coimbatore ":
- (2) "I have the honour to inform you that I have found it my duty that in excercise of powers conferred under Section 32/C read with Section 31A(2) of MISA, 1971, that Shri Murasoli Maran MP be detained. Shri Murasoli Maran, MP was accordingly served with detention order at 1400 hours on 3-2-1976 and lodged in Central Prison Madras at 14 45 hours on 3-2-1976"

14 35 hrs

HOUSE OF THE PEOPLE (EXTEN-SION OF DURATION) BILL

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R GOKHALE) Mr Deputy-Speaker, Sir I beg to move

That the Bill to provide for the extension of the duration of the present House of the People be taken into consideration"

After the General Elections held in 1971, the first meeting of the existing House of the People was held on 19th March, 1971 Therefore, according to clause 2 of article 83 of the Constitution, the duration of the House of the People will expire on 18th March, 1976. In the normal course of things, a gensral eletion would have been necessary for the purpose of constituting a new - [Shri H. B. Gekhale] House of the People before the aforesaid date.

Under the proviso to clause 2 of exticle 83, the duration of the House of the People may, while a Proclamation of emergency is in operation, be extanded by Parliament by law for a period not exceeding one year at a time and not exceeding in any case beyond a period of six months after the Proclamation has ceased to operate.

As the House is aware, the country has been passing through a critical period. The Proclamation of Emersency issued on the 3rd December, 1971 on account of external aggression and the Proclamation of Emergency issued on 25th June 1975 on account of internal disturbance are both in aperation. The country was faced with a grave crisis at the time of the Proclamation of Emergency in 1975. The determined measures that have since been taken by the government under the leadership of our Prime Minister have taken people out of despondency and restored confidence among them. The 20 point programme announced by the Prime Minister is being implemented vigorously and this and the other economic measures taken by the Government have led to marked improvement in the economic situation of the country. Law and order situation has also improved. There is also considerable improvement in discipline in all spheres of national life. We cannot yet afford to relax in our efforts. The gains achieved by the nation have to be consolidated and preserved. For this purpose, it is necessary to avail of the powers under the proviso to article 83(2) of the Constitution and extend the life of the present House of the People by one year, so that allround stability and continued progress is ensured. This is what the Bill seeks ta do.

I command the Bill for the consideration of the Heuse.

MR. DEPUTY-SPEAKER: Motion moved.

"That the Bill to provide for the extension of the duration of the proper sent House of the people, be taken into consideration."

SHRI SOMNATH CHATTERJEE (Burdwan): Sir. this is another glaring instance of misuse of constitutional provisions and is nothing but an outrage on the Constitution and also on the people of the country. The statement of objects and reasons is nothing but a joke. The real purpose of the statement of objects and reasons is to indicate the sope and necessity of a Bill. But what has happened here is, the necessity itself is given as the reason for the necessity of the Bill. In his speech, the minister has relied upon the so-called proclamations of emergency, which we say are nothing but hoax and trumped up. The Constitution no doubt provides for extension of the term of the Lok Sabha, but this should be treated as an exceptional provision, like the emergency provisions of the Constitution. But this Government has made the emergency provisions in the Constitution the normal provisions for the governance of the country. This Government cannot function under the ordinary laws of the land. The Constitution which is the organic law of the people, which the people of this country have given unto themselves, is now being treated as a mere plaything by the ruling party. I am sure the framers of the Constitution had never dreamt that there could be such abuses of the Constitution itself. The emergency provisions which shoud be taken recourse to pnly in exceptional circumstances are now being used for their political ends.

When this clause in the draft constitution was being discussed in the Constituent Assembly, Dr. Ambedkar moved an amendment to clause 68(2), which corresponds to the present article 83(2). In the draft Constitution, it was left to the President to extend the term of the House. It was substituted by "Parliament by law". But even then Dr. Ambedkar said, this was

mothing but an investor of the ordinary constitutional provisions, which means this should be taken recourse to only in exceptional and extraordinary circumstances. By this Bill, what Dr. Ambedkar had apprehended has actually happened, namely, there is an invasion of the constitutional provisions of this country. At the same time, the rights of the common people of the country are being invaded by a power hungry executive and a power-hungry ruling party. Their hunger for power is instatiable and its latest manifestations are this Bill and what was done recently in Tamil Nadu, with the consequences which you have just now reported to the House.

It is clear to the people that the whole object of this Bill is nothing but to bars perpetuate the status quo because it suits their political interests. Having muffled the voice of the people. having taken away their right of personal liberty, having banned all meetings and processions, having gagged the press, freedom of expression and speech, having kept Members of Parliament in detention for an indefinite duration without telling them the charges they are supposedly guilty of having taken away, with the active support, I shudder to think of Mr. Gokhale also, all the people's fundamental rights, what the ruling party wants is to continue with a rubber-stamp Parliament to suit its own political ends. It is the tragedy of this country, I say, that this is all sought to be done in the name of the people of this country, when the people are the real targets of this attack.. I submit that this Bill is an obnoxious attempt and a attempt to justify crude non-fact, I call it a non-fact because it is the so-called emergency Just now the hon. Minister said that everything is peaceful in the country, there is no trouble, law and order is restored, production has increased and the sense of despondency has gone away from the minds of the people. But you do not want to face the people This is the situation in this country.

The people have been made ineffec-

tive in the name of maintaining democracy, and this Government has shown complete antipathy towards all sections of the people which do not belong to their hue, or is not their ally, who do not listen to their voice. They do not want to listen to either constructive criticism or practical suggestions and they do not wish to enter into a dialogue with the people of this country. That is why I say that this Bill is not a bona fide measure and is not in the public interest. Will this Government continue to deny and deprive a large number of people of their fundamental and basic rights?

They say that the people are with them, they say that the people are not with the opposition parties; they say that the vast multitude of people in this country are behind one individual who is the leader of the political party which is in power. By mere propaganda they want to create an impression that they alone represent the public views and public sentiments. But how do they ascertain the views of the people in this country? What is the mandate of the people? The mandate given to this House is going to expire shortly. How do the people express their views when all meetings have been banned all meetings except their own? The other day I told this Househow meetings in West Bengal, called by the leftist parties have been banned one after another, since the proclamation of the emergency. Even a condelence meeting called in the memory of Mr. Chou En-lai, the Chinese Prime Minister, was stopped by issuing an order under the Defence of India rules. We wanted to take out a procession, a silent procession, in memory of those persons who have been killed in Chas. nala. That was not permitted and that was stopped. Then how do the people express their views? You have banned all meetings, you have banned all the discussions, you have banned all processions and you have banned all publications. You have imposed ruthlessly the censorship regulations and yet you say the people are supposedly with you.

There is no method of ascertaining what the people really think about you and what the people really want. Now they want to seek to project that the people are with them by officially sponsored demonstrations. Official agencies. like the DTC buses in Delhi, are shamelessly used, you organise the people, you create a hullabaloo and then you say that the people are with you. The mass media are shamelessly used for your own purposes. But you do not want to find out what the people think about you. The public or the people have not been given the right to express their views freely and fairly by means of an election, through the ballot paper.

Have the people of this country been given the right of recall? They have no right to recall their representatives, even if they have proved unworthy of their trust. How do the electorate control their representatives? They have chosen us as representatives for a term of five years and we are now trying to extend it without consulting them. Suppose the 20-point programme requires the continuation of this House, why do you not approach the people and ascertain their views?

I say that though this is being done in the name of exercising constitutional power, this is committing rape on the constitution by flagrant and motivated abuse, reducing the constitutional scheme of this country to a mere mockery. Abuses we have seen. Article 352 of the Constitution has become very handy for the ruling party and article 356 of the Constitution is used to achieve party ends.

The other day the Tamil Nadu was brought under President's rule under article 356. We feel that if the DMK Ministry did not justify the faith reposed in them by the people of the State, then the people of the State, then the people of the State should have been given an opportunity within a few weeks to express their views, and if they wanted, they could have thrown out the Ministry and the party into the dust bin of history. Why

should the Centre intervene at this stage and get a convenient report of a convenient time from the Governor and impose President's rule under article 356?

The DMK was the party with which the ruling party co-operated openly only five years ago, in 1971. You gave up the right to contest even a single Assembly seat. You were so much enamoured of them because that suited your political purpose and you wanted some candidates to be returned to Parliament from Tamil Nadu. Now you do not want them because you have got the emergency and the Constitution is being abused and misused for your party purposes. Under the garb of emergency you can do anything in this country. This is what is happening.

I am not holding any brief for the DMK Ministry as such, but see the way this Government behaves and misuses the constitutional provisions. You engineered the charges to be made against the Ministry and then you assume the role of prosecutor and then Judge. On these charges framed by yourself, you issue the order of President's rule. This is the way the people's verdict is being respected by this Government.

The Tamil Nadu people have voted them to power for five years with the greatest majority known there. You cannot wait for another six or ten weeks for the purpose of giving them an opportunity for giving their views again,

The Governors in this country, I am very sorry to say, are behaving as clerks, and they are defiling the Constitution by their abject surrender to the vested interests which are monopolising the Centre.

Even before the so-called emergency in June, 1975, do we not know how many by-elections have been kept pending. For what reasons? Why was not the Parliamentary by-election from Trivandrum held? Why was it cancelled at the last moment? Why are so many seats kept vacant in Bihar, West

explanation has been given. It is because it does not suit them, because they found that the wind was not in their favour. What with Jababur and other places, they felt that they could not face the people.

I charge that this Bill has been conceived by this Government, by the ruling party, as a means to avoid facing the people because they want to run away from the people. It is a product of nervousness and cowardice, and that is why it is being given as a lollypop to their party MPs., along with the bonanza of a tax-free allowance, so that they would keep quite. They believe that they have never had it so good in the country in the past, and they want to perpetuate their hegeniony by rampant abuse of the Constitution. One should have thought that rt was wholly immaterial whether, "A" or "B" remained in Parliament or not We do not believe in, nor do we preach the indispensability of any body of persons or individuals.

They think they are indispensable; they think their indispensability is because of the indispensability of their leader and that is why they want to perpetuate themselves as the only arbiters of the fate of the people of this country. But they forget thereby they are expressing lack of confidence in themselves

Today the stark reality is that they want the people to remain enslaved with no manner of freedom, whatsoever. They want a committed and ineffective judiciary and they want a majority in Parliament consisting of their yes-men with their conscience mortgaged and tongue-tied.

The attitude of this Ruling Party is that the people are no longer the masters but they are the masters of the people. It is no longer a democracy of the people by the people or for the people. This democracy in spite of the people, because that only suits them. That is why they do not care to seek the verdict of the people. What justification they have to continue this Parliament without placing their balance-sheet before the people of this country and getting their sanction for their continuance?

This duplicate emergency is being utilised as a ruse to continue in power. On 3rd December, 1971, an emergency was declared when there were really some dangers to the security of the country by foreign aggression. But our Jawans won a great victory within 13 days and Bangla Desh was liberated. Everybody hailed that. We applauded the victory of the Jawans although the credit was sought to be arrogated by one single individual for that great victory. Even after that, when the country had been threatened with foreign aggression and even the external aggression was continuing. elections were held in so many States, including the border State of West Bengal, which was of course nothing but a farce, as we saw there the fine though sickening example of rigging and manipulation. But even then you did not take recourse to the emergency for the purpose of avoiding the people of this country

What is the justification for not holding the elections now? They say with the implementation of the 1975 proclamation of emergency, now it is milk and honey that is flowing in this country Everybody is going to the office in time. Trains are running on time. Every body wants that trains should run in time. Everybody that people should work in the offices. Therefore, so long as trains are running m time, there should be no elections; so long as officegoers report to the office at 10 O'clock. there should be no elections! According to them the emergency must continue. If trains are to run on time. emergency must continue. If the country is peaceful, if they are achieving what they wanted by this emergency, if there is no internal disturbance which was sought to be the justification for issuing the second proclamation of emergency, then how can you utilise this emergency for the purpose of not facing the people of this country?

(Extn. of Duration) Bill

[Shri Somnath Chatterjee]

During the last 26 years of our Republic, we have had to live with emergency for more than ten years. Like poverty, emergency is supposed to remain for ever with the people of this country. Under the Congress Rule, emergency provisions have come to be regarded as part of normal state of affairs in this country, giving rise to what Mr. Setalvad described as "Constitutional dictatorship."

Mr. Gajendragadkar has said:

"The continuous use of such unfettered powers (it happened in 1965-66) may ultimately pose a serious threat to the basic values on which the democratic way of life in this country is founded."

What he had said has proved to be true within a decade from when he said that. 34 eminent persons in this country like Chief Justice Mahajan, Chief Justice S. R. Das, Chief Justice Sinha,-they are not belonging to any political party or the Opposition Party for that matter said on 27th February 1966 as follows:

"A grave emergency lasting over three years and resulting in the exercise of arbifrary powers by the Executive for such a long period has not been known in a democratic country."

But we had another ten years since then.

#### 15.00 hrs.

The situation is this. They are now trying to write a new definition of democracy under the leadership of one individual because they have equated an individual with the country and the country with an individual. Now, democracy is of 'X', for 'X' and by 'X'.

We oppose this Bill.

MR. DEPUTY-SPEAKER: Now, four hours were allotted for this Bill. We took up this Bill at 2.40 P.M. If you add four hours to that. we should conclude by 6.40 P.M. Let us fix up the time when the Minister should reply.

AN HON, MEMBER: Are we sitting beyond 6 O'clock?

MR. DEPUTY-SPEAKER: It is up to

SHRI INDRAJIT GUPTA: The Minister can reply tomorrow.

AN HON, MEMBER: We do not want to sit beyond 6 O'clock.

SHRI K. RAGHU RAMAIAH: I suggest that the Minister may be called at 5.30 P.M. There are other stages of the Bill also, the clause-by-clause consideration of the Bill and the third reading.

SHRI ERASMO DE SEQUEIRA: This is an important Bill.

SHRI K. RAGHU RAMAIAH: The Business Advisory Committee has allotted four hours. This will give you three hours for the first stage.

MR. DEPUTY-SPEAKER: If that is agreed, the Minister will be called at 5.30 P.M.

Shri Dinesh Chandra Goswami.

SHRI DINESH CHANDRA GOS-WAMI (Gauhati): Mr. Deputy-Speaker, Sir, in politics we are accustomed to see strange spectacles. Today, we have seen another such strange spectacle when the party on this side of the House which will have no difficulty in winning the elections at this time of the year is asking for postponement of the elections for one year.....

SHRIMATI T. LAKSHMIKAN-THAMMA (Khamman): How do you know?

SHRI DINESH CHANDRA GOS-WAMI: .. and Members on other side of the House who by and large have no chance of coming back or gaining the confidence of the people at this time of the year are asking for

# Mouse of the Feorle MAGHA 15, 1897 (SAKA) House of the People (Bata, of Duration). Bill

holding elections and they are esposing this Bill. I know, if the Prime Minister would have called for elections in due time, Mr. Sommath Chatterjee would have been the first person to oppose it on the ground that we are trying to reap political advantage of emergency and, if we would have won the elections, he would have said that the elections were rigged and manipulated.

This has been their argument all throughout and, today, I would very humbly appeal to my hon. friends of the opposition who feel that the continuance of this House beyond 18th March will be illegal or unconstitutional to act according to their conscience and resign membership so that to the country at large they can say that they not only advocate that one should follow conscience but act according to it.

Then, my hon. friends opposite have said that we have taken some extra allowance. I would like to know from my hon friends of the Opposition, including Mrs. Lakshmikanthamma, whether they have not taken this extra allowance or not. It they have drawn it. have they got a right to oppose it? (Interruptions) It is not your money; it is not my money.

AN HON MEMBER: It is in a bad taste.

SHRI DINESH CHANDRA GOS-WAMI: It is not a question of bad taste. When you say that the conscience demands something, you should follow it not only by making speeches but by your actions too I hope, my hon. friends of the opposition who say that this House has no right to stay beyond 18th March will follow the dictates of conscience and act accordingly.

Again, my hon, friends of the opposition are asking: Have you taken the opinion of the people? If my hon, friends on the opposite have not been able to realise the opinion of the people teday which is prevalent in the

country, I would say, they do not have the eyes and the ears. Not only the entire situation today in the country justifies Emergency but even in the panchayat elections in Gujarat and other elections, it has been clearly and conclusively proved that the people have supported Emergency. I do not think we should go back to discuss it because this House has debated it a number of times and this House, by an overwhelming majority has given its cradence to the Proclamation of Emergency.

My hon. friend, Shri Somnath Chatterjee, like a devil quoting scriptures, talked about Constitution and democracy. May I remind him, if anybody really put the Constitution into a dustbin, it was his CPI(M) party during the Marxist regime in West Bengal.

#### 15.05 hrs.

#### [SHRI ISHAQUE SAMBHALI in the Chair.]

Sir, if self-interest had dictated it or if a self-interest would have been the guiding force in giving our own preferences to this Bill today, I myself would have voted against this Bill; because today, if I go to the polls, I have no doubt that, personally speaking, myself and, may be with an exception or two here and there, almost all Members of the House on this side would come back; and I have no doubt that all the Members of the other side. barring a few exceptions, of the House who are opposing this resolution would have been thrown out by the people. But there are moments, when in the interest of a national cause we should subject our self-interest to it-and we should not forget that that is exactly what we did four years back when this Party, in spffe of the fact that it had another year's lease, did not for a moment hesitate or our leader did not for a moment hesitate to dissolve this Parliament and seek the mandate of the people. The leader of the country, our Prime Minister, has at least shown one thing to this world. She has shown that she is capable of taking risks and, in moments when the interests of the Party and the interest of

[Shri Dinesh Chandra Goswami] the country are at conflict, she has always chosen to accept such a decision as would be in the interest of this country.

We have seen this in the case of Kashmir, for example. We nave seen that when our Party was in power and when our Party was asked to go out of power because it was our opinion that the solution of the problem was to hand over power to Sheikh Abdullah and without hesitation we aid it. Therefore, to say that we have brought this Bill only for the sake of personal interest and also for political aims is not only a completely misleading proposition but, I think, it is almost ignoring the facts of life as they exist today.

It is not that trains are running on -time or that the offices are working properly that is the gain of emergency The gain of emergency is that a sense of discipline has come into this country today and nobody can ignore it; the gain of emergency is that the productive and distributive forces of this country are working at much better capacity.

#### (Interruptions)

Nobody can deny that a sense of discipline is coming into this country and nobody can deny that the effort of the Opposition to frustrate or to lead to the collapse of the distributive machinery and the productive machinery was itself frustrated I know your anger because if the benefits that we are reaping today of emergency continue for long, obviously the people of India will realise that what you were doing in this country so long is something nobody can sipno t ar 1 the continuance of emergency will only confirm that fact. You know in your heart of hearts that the people today have fully realised that the type of politics you are running here-which most of the extreme Rightist and Leftist Parties are running-is not for the good of the country and that is why today, in spite

of the fact that certain essential and basic rights of individuals of this country have been curtailed nobody denies it and I do not deny that the proclamation of emergency has taken away certain rights of the individualsyet, the common man has not protested. Why have they not protested? Please try to search your own hearts and you will find the answer They have not protested because, at no point of time have you been interested in giving the individuals or the common man of this country an opportunity by creating a situation in which they can exercise these rights.

You are talking about the fundamental right of speech How many people of this country can exercise that right? You are talking about the right to go to courts; how many people of this country can go to courts to exercise this right. You are all along pursuing such a policy of negativism that you don't allow this country to create an atmosphere where the common man can feel that these rights exist for him. Even when these rights are curtailed, the common man has found that an atmosphere has come in which he can express himself much better than in the atmosphere which was prevailing before Emergency. Today if we go for elections, there is no doubt that we will come back to power. But what will happen is that there is the risk of losing the gains of Emergency. We want to consolidate the gains of Emergency. What is more important than elections at the present moment is that the economic programmes, which the Prime Minister has given to this country, must be implemented and translated action I know that Government, by postponing the elections for one year, has taken a risk, in the sense that, if we go to the people without translating the economic programmes into action, the people will undoubtedly say that all this was done in order to protect our interests. Government has taken this risk; the Prime Minister has taken this risk, because she has felt that, instead of going for elections and trying to come back to power, what

Is important is to give a new orientation to our way of life and to bring a new economic order, to this country. Emergency has created such conditions in this country, and that is why we have asked for postponement of the elections. I have no doubt that, the choice of the people to the question whether they would like to have elections and along with that take the risk of losing the entire gains of Emergency or to postpone the elections by a year and create an atmosphere whereby we could have a new economic order, is for the latter, and there are visible expressions of it That is why, even though I know; full well that, if I go for elections now, I would be returned. I support this measure because this measure is for the benefit of this country. That is why, I support this Bill and I have no doubt that the whole House will support this.

MR. CHAIRMAN: Mr. H. N. Mukeriee.

SHRI INDRAJIT GUPTA (Alipore): When such an important Bill which relates to the extension of the life of this House is being discussed, should not the Leader of the House be present?

SHRI K. RAGHU RAMAIAH. The Leader of the House will be present whenever her presence is required

SHRI INDRAJIT GUPTA: This is not an ordinary Bill.

SHRI K. RAGHU RAMAIAH: She will be present whenever her presence is required She cannot sit here all the 24 hours. Also both the Houses are sitting.

SHRI INDRAJIT GUPTA: But that House is not discussing this Bill. Be serious. Show some dignity and respect to this House.

SHRI H. N. MUKERJEE (Calcutta—North-East): I am very glad, Mr. Chairman, that Shri Indrajit Gupta has raised this point about the habit of Government—which has been growing for

quite some time now of ignoring the House of the People and of not offering to it the respect that it commands because the Ministers are responsible to this House. And with all respect to the other House, I would say that the Members of this House are hurt; I have no doubt, irrespective of party affiliations, Members of the House of the people are hurt when, on pointing out that neither the Leader of the House nor the eminent Cabinet Ministers responsible to this House are sufficiently respectful, we are told that they have business to do in the other House and business elsewhere also, perhaps, in this very building where Ministers are meeting hordes of supplicants and collecting testimonials about their popularity. It is more than usually depressing On a day when, a little while earlier, so many of us who wish to be with Government in this hour of trial for the country, we had to go out of the House in order to register our utter dissatisfaction with the way in which Government is proceeding. I certainly expected the Law Minister to make a speech before the House which would have been conveyed to the country. There is no ban, I suppose, on reporting this Or, is it there? Our speeches would never get known as far as the people are concerned, but the Ministers' pronouncements would be conveyed over the radio and television and every other electronic device. He did not choose to take the House and the country into confidence. He should know that this House represents the country, and if he wishes to say something to the country, he should say it in the House. He did not choose to make anything but a dull re-reading of the Statement of Objects and Reasons which we have had for the last couple of days or so, quoting the Article in the Constitution which was relevant and telling us, well, we are extending the life of the House of the People. Does not Government have the commonsense to understand that the people of the country would like to know more precisely and substantially the reasons why the tenure of those whom they had elected to be Members

[Shri H. N. Mukerjee] of the Lok Sabha is to be extended. Sir, you, I or anybody on that side might be personally a little pleased that we are now exempted from the trouble and anxiety of fighting an election, but it is neither here nor there. Whatever the personal predilections of X, Y or Z, this country has to take a principled judgement on this kind of issue, and even if we are not unwilling to understand some of the arguments at the back of your mind, Government does not have the guts to come forward and tell the people all about it is it that Government does not say that these are the exact reasons why they wish the life of Lok Sabha to be prolonged. On the face of it, extension of the tenure of Parliament is an extraordinary proposition. You invoking an extraordinary power invested in you by the Constitution. Normally, nobody would like the idea that the life of the House of the People, which is an elective House-this is the reason why they are proud of it-should be extended. If it is extended, some very special reasons have to be given, there is no doubt about it. Long time ago, Charles the First, who had many reasons to be dissatisfied with his Parliament said: The Parliaments are of the nature of cats; they grow accursed with age; Parliament which lasts too long is a catty cus-Normally, the Parliament should not run longer than the tenure for which it was elected. There might extraordinary be reasons. reasons, which might be here for the moment, which would justify the proposition, but why on earth does Government imagine that they are under no obligation to take the people into confidence and tell them authoritatively the reasons why they wish a certain course

I do not agree with the point of view basically on which my friend. Shri Chatterjee based his arguments, because I believe that the crisis which led to the Emergency being declared last year, is not yet over. Whether we like it or not, there was a crisis and I am sure, my friend Shri Chatterjee has realised by this time that being

of action to be taken.

dragooned into a bad company, they burnt their fingers and now they are trying to nurse the injury to their fingers and do not quite know what to do with their political activities. It is a fact that last year, a situation had developed about which some of us might not have had a comprehension for very understandable reasons, but a crisis did develop last year, which required promulgation of an Emergency. But when an Emergency is proclaimed, certain steps are also called for and we are ready and willing to conceive that the Emergency which had to be declared last year is yet not over, and, therefore, we have already agreed to the extension of the period of Emergency, but we want to be satisfied by Government on this score that Emergency notwithstand the elections should not be held at this particular time; if the elections were held, we were ready to take part with whatever results, we would have left it to our people, but for some reasons, elections cannot be held; I can understand it, but Government does not say that; Government in repeated pronouncement made it clear that the fact of the Emergency being there is no bar to the holding of elections. That is a perfectly warrantable proceeding. that case, how is it that this Bill comes before us? It can only come and we can justify it only on the hypothesis that Government says that we have to have something like an year which is the period of time for which the life of Lok Sabha is to be extended, to go ahead really and truly with those plans for national reconstruction which have to be accomplished if our people's objectives are to be realised. If the Government could tell us that the 20-point programme or whatever you have, has got to be implemented seriously and earnestly and for that purpose 'we are going in for this kind of programme'. I can understand it. But the government says nothing of that sort because, it cannot say anything of that sort.

Postponement of the elections, therefore, as I said, can be justified by the need to concentrate national energies

can activing the problems which constituted the crisis which has led to the emergency. This is the basic point of view which has not been expounded by the Minister and I do not know perhaps only one or two Cabinet Ministers are here even to listen to what is being said in the Lo't Sabha on a matter of this description.

Now, the implementation of the Government's own programme, the 20-point programme and the task of fighting the reactionary forces seriously has to go on and the government has to come forward to tell us how they are curbing the bureaucracy which is playing such an ugly role today. The bureaucracy stands in the way of actual implementation, essentially, of the 20-point programme of the Prime Minister which is being bellowed to the skies and when the results are infinitesimal. And, today, the bonus given to the capitalists and the bonus taken away from the workers was symptomatic of what the Government has alway, been trying to do. As I speak here. I got the information that in the Chindwara coal mines, 1 000 workers were arrested on account of a dispute the management's unilateral over changing of the shift system. Is this the v w of winning over the working class? My friend Shri Chandrajit or perhaps like Yadat is here Shri Paghunatha Reddy he would fling back it us charges of populism and econor ism? They are becoming experts now

SHRI INDRAJIT GUPTA: It is not under nin. It is under Mr. Pant.

SHRI II N MUKERJEE: After all, they share the same baby. They have to be an werable to the people. Anyhow, in the coal-mines, one thousand workers were arrested on account of a dispute over the shift system and the management is having its own way. Thou-ands of peaceful hunger-strikers on the bonus issue have been arrested in various States and in Bhilai we find that the District Collector has started proceedings under DIR against the Press which had printed a simple an-

nouncement where the hunger strike on the issue of bonus has been advertised.

There are so many other instances to which I will not make any reference because, after all it is quite unnecessary, which shows how we find that in the implementation of what is the programme, nothing actually is being done. What exactly is therefore the Government's answer to the people? How exactly are the Government going to justify the House of the People and itself before the people? How are we. as representatives of the people, going to explain the position to our own constituents when they twist us for having added another year to our innings in Parliament? What do we tell them? We must be in a position to say that the Government is seriously trying to pursue this programme of activity, but, we hear, on the contrary, only a reference to the 'illustrious leadership (f' the Prime Minister' 'We do not mind the 'illustrious leadership' I personally do not grudge nor my Party certainly do grudge the Prime Minister the historic role which she has happened to achieve in our country I am sometimes a little sick about this repeated adulation in a manner whichgoes against the grain of democratic decency And I recall what happened in the 5th Century B.C. in Athens which was run by direct democracy where there was a very important person called Aristides who had got thereputation of being the 'Justice Man in Greece' and he was described by everybody at every time as 'Aristides the Just' and this ultimately annoyed the citizens of Athens to such an extent that by exercising their right of what they called, estracism, sent that very good man into exile because they got fed up with this repeated description of the man as 'Aristides the Just'. I do not grudge, my Party certainly do not grudge the Prime Minister the position she has won. We act on principles and we render the assistance that we do only because we consider that at this point of time. she has come forward to fight the menace of neofascism. We do not mind at all the

### [Shri H. N. Mukerice]

tributes that are paid to her, but a little too much of this adulation, a little too much of apologetic explanations to her allergy to Parliament which has infected her Cabinet colleagues, it makes us feel apprehensive that perhaps, things are not being done as they ought to be If on the Bonus issue Government could take the stand as they did, I find and my party have discovered from the debate that it is difficult to reconcile the position But position has to be reconciled in the interest of the people because the danger is still there, the dangers which call for the emergency have still to be fought efficiently and for that reason if you want extension of the life of the House of the Poople after all it is a flea-bite. It is a drop in the ocean, to speak, so far as time is concerned Our people have inherited the idea of acquiescence in maintaining the status out The heavens would not fall But we have to justify ourselves to the people, tell them specifically and earnestly that we are going to do these things objectively If you do not, then we shall become the but of ridicule and that would be bad that would detract from the enficiency of struggle against neo-fascism, the struggle for the achievement of people's objective Therefore, I would say that it is a great pity that Government does not come forward before the reopic with explanation of its intentions which would make sense and which would indicate at the same time also that always steps were going to be taken in order to put our people on a different level of living in the dangers which confront our country till to-day, those dangers have got to be fought out efficiently

सभापति महोदयः मैं यह प्रजंकर दी कि साढे पाच बजे मिनिस्टर साहब को जवाब देना है। बोलनेवालो की तादाद बहुत ज्यादा है और जैसा मुझ को एडवाइज किया शया है

पी० कें0 देंप (कालाहाटी) : किस ने एडवाइज किया है.. (क्श्रवकान)...

House of the People

सभापति बहोदय : जो इस हाउस के प्रोग्राम को देखते हैं और जिस के मृतादिक इस हाउस के स्पीकर, डिप्टी स्पीकर और चेयरमैंनो को एडजस्ट वरना हीना है, उस नजरिये से यह जरूरी है कि उस का लिहाजा रखा जाय भीर मैंने जो हिसाब लगाया है उस के मताबिक मैं नमझता ह कि काग्रेस पार्टी की, जिस के बोतनेवाली की लिस्ट सब से बड़ी है. पाच-पाच मिनट मे ज्यादा नही देना चाहिये। अपोजीशन की लिस्ट भी नाफी बड़ी है, मैं ममझता ह उन की भी 10 मिनट में ज्यादा नहीं दिये जा सकते।

इस वक्त पीन्यली माहब का नम्बर है, लेकिन गाठे साहब का मेर बाद नेग्रर पर ब्राना है, इस निर्दे में त्राय से जान चाहगा वि सब मे पहले साठे साहब को उलाऊ। श्री साठे।

भी वसन्त साठे (मकोला): मभापति महोदय, आप ने मुझे इजाजत दी, इस के लिये भ्राप का शुक्र गुजार हु। ग्रभी इस बिल की बहस में हुभारे बुजग छार माने हुए नेता श्री मखर्जी साहब बोल रहे थे। उन वी तन्त्रीर मनते हुए मुझे ऐगालगा विवेदिल से तो इस बिल का समान करना चाहत थे. लेकिन यह भी साथ-साथ बताना चाहने थे कि हम ने इस का विरोध भी दर्जनरा कर रखा है। उन की दलील क्या थी<sup>2</sup> हाला**कि** बोलने में, जुबान भीर भाषा में, खास तोर से भ्रयेजी भाषा पर जो उन का प्रभूत्व है, उस मे कोई उन का हाय नही पक्ट मकता। लेकिन दलील जो उन्होंने दी वह दलील क्या थी इस को जरा देखा जाय । वह यह कह रहे थे कि यह जो हालात इमरजेमी के वक्त इस देश मे पैदा हुए ये वह माज भी कायम है देश में। उन की शिकासत इतनी ही थी कि भाष ने जिस हग से. प्रजोर

तरी ह से खुलासाबार कारण क्सलाने वाहिये यो, औसे कि बह बतला रहे थे, बैसे उन्होंने नहीं बतलाये। यही उन की शिकायत थी। तो कारण हमारे प्रजीज टोम्त मेरे बाद जो बोलेंगे बह भी धीर उधर वनर्जी साहब जैसे बक्ता भी हैं, तो यह सब लोग कारण जोडेंगे। पर सही कारण क्या है? जो हम सब लोग जानते हैं, वह यह की जो हालात उस वस्त थे. ग्राज ग्राप लोगो के पास यदि जाना चाहते है चुनाव में तो जाहिर है चुनाव का जो माहोल होता है उस चुनाव के माहील मे जहा तक हमारा ताल्लक है यह सब से अन्छा मौका हमारे लिगे था लोगो के पाम जाने का, हम तो 20 पाइट प्रोत्राम के ऊपर ही जीत कर आर जाने, कोई दिक्कन नहीं थी। लेकिन सवाल यह था जैमा कि हमारे एक नीजवान लीटर ने कहा कुछ दिन पहले कि

Now we cannot go to the people with promises; we will have to go to the peeople with performance

तो यह जो परफोरमेम करने की आवश्यकता है उस परफोरमेंस के लिये बातावरण कौन सा चाहिये? चुनाव मे यदि स्राप चले जायें तो फिर आप जानने हैं कि वह भाषणबाजिया मीटिये, प्रोपेगन्डा, प्रोग्राम, सारा माहीन देश का किर काम का नहीं खाली बातों का हो जायेगा, भीर इसलिये यदि परफोरमेस वे लिये हमें काम करना है इस देश में तो जाहिर है कि देश में वातावरण भी एक अन्-शासन का सारे देश में होना प्रावश्यक ै ग्नीर सारे लोग एक दिल से, एक इरादे से परकोरमें स के लिये लग जायें। ग्रीर हम यह नहीं बाहते कि फिर में वही बाते गुरू हो जाये इडिसिप्लिन की नीजवानों में, कारखानों मे, बह रेलवें की स्ट्राइक, ट्रासपोर्ट की स्ट्राइ कर धीर भी तमाम इस तरह की चीजे यदि फिले मै ग्रह हो जाती हैं इस देश मे जरा डील । दी जायगी तो सारा परफॉरमेंस झाप न,

जो लोगों क फ़ायदे के लिये या वह पूरा नहीं हो पायगा। मैंने एक भी जबान से नहीं सुना है कि 20 पोइट प्रोपाम किसी तरह से भी गलत है। यदि गलत नहीं है और उस को भ्रमल में लाना है तो देश के हर जिम्मेदार ब्रादमी को काम के लिये जुटना पड़ेगा। भौर इसीलिये वह वातावरण चाहिये। खाली इम बिल का जो मकसद है वह यह है है कि एक साल का पीरियड धाप को दिया जा रहा है कि सही वातावरण मे परफोरमेस के लिये, लोगों की भलाई के लिये धाप काम करे। उस ल बाद यदि आप नहीं काम कर पाये तो ग्राप को तो खश होना चाहिये। कि धगर हम एक साल र भीतर यदि काम नहीं कर पाये तो जनता हमारे खिलाफ जावेगी भीर भाप विरोध ने लोग ज्यादा नादाद में चन ४७ धायेंगे। इसनिये यह बिल वहन ही मुनामिव बक्त पर लाया गया है और बहत निहायन जमरी है। इसलिय मै दरस्वास्त करूगा ग्रपोजीणन के दास्तों में कि वह लोस भी दिल 🔭 जा अन्दर की बात है, जो खुग है कि एक साल मिल गया, उन में मे कुछ लोग तो एमे है जो जानने है कि यह चनाव हो जाना तो काई उम्मीद नही थी यहा आने की, इसलियं अन्दर से बहत खुश है। पर जार यह बताना चाहते है कि हम ने ता विरोध किया। जरा दिल पर हाथ रख कर ग्रपनी ईमानदारी से बात करे भीर इस बिल का पूरा ममर्थन वरे, युनानिमसली सपोर्ट करें जिस से हम जनता की भीर देश की भलाई के लिये काम कर मके।

प्रो० कोर निह (झज्जर) ननापति महोदय, यह विक्षेत्रक जो हमारे सम्मने प्रम्तुल है, इस पर बोलने में पर्त्ते में एक बात याद दिलाना चाहगा जो चह्नाण साहब ने इसी ऐवान में कही थी। उन्होंने कहा था वि यह मनमानी देश में चल रही है और उत मन-मानी को रोकने के लिए कुछ कदय सरकार को उठाने पड़े।

## ( प्रो॰ शेर सिंह (झण्जर)

भाज इस जिल को जब कोई निष्पक्ष हो कर देखेगा, तो समझेगा कि जनमानी की भुलाकर यह मनमानी की जारही है। पिछले दिनी, यह बात बहुन कही गई थी कि जो लीन पाच साल के लिए च्न कर प्रात् हैं, उन लोगो को बोच में हटा देना एक नाजायत बात है एक गलन बात है और ऐसा नहीं करना चाहिए। मैं मानता हू कि यह बात ठीक है कि पाच साल के लिए जनलाने अपने प्रतिनिधि बना कर भेजे है और अगर उन पांच साला के बीच मे वे कोई गडबड करते है, अपने फर्ज का उन को ग्रहसास नहीं है, सलन तरीके में वे काम करते है और **प्रबद्धा**चार उन के ज**ा**वन में है ग्रीर जनता के हिलो की बात नही होतो है, तो भी जनता को पांच साल उप को बर्दाश्त करना चाहिए। पत्रच साम के बाद जनता को हक है कि वह उन को बदल सकती है, लेकिन मैं यह जानना चाहूगा कि ये पाच साल जब बीत जाए. तो जनता क्या करे ? मैं मन्नी जी मे यह प्रकृत पूछनाहु मोर इस का उत्तर बाहता ह क्यों कि यह कहा जाता है कि पाच साल नक किसी को अपना जवान नही खालनी चाहिए और पूरा मोठा देना चाहित् कि पाच नाल तक के घरना काम करे आए कर्न का बहुनाम कर के पूरो तरह में ब्रासामाम करे।

अब जा यह परफोर्मेन्स को बात नहने है, तो मैं कहना चाहता ह कि पाच नाल तो आप को परफोर्मेन्स दिलाने के लिए सिले खेलेकिन अब पांच साल के बाद आप को परफोर्मेन्स की बान याद आई। पाच साच नक बोआप ने कुछ नहीं किया आर अब एक तल और चाहते हो परफोर्मन्स दिखाते के लिए और उसके बाद मा अगर परफोर्मन्स नहीं विकार, तो फिर आप निकाल देंगे कि एक साल के लिए और इस को अवधि बढ़ा दो।

विधि, त्याय ग्रीर कराते कार्य पाते (वी एव॰ भार॰ गोकले) आप भा हमारे साथ थे।

भो व्योद सिद्धा : मैं भी मान के साथ बा, लेकिन बाप बीगों की ही बातों से साफ पाहिर होता है कि पाच काल तक बाप वे कोई परकोर्येन्स नही विकाई मीर मपने वायदों को पूरा नहीं किया लेकिन श्रम आहर नहर्षे हैं कि इस एक साम में पद्रक्रीमन्स कर के दिवालाएंगे। सब तो यह बात औ चल रही है कि एक साल के बाद भी बद्राहे का अधिकारर हमे हैं और एक क्षाल के क्रियू भागभी बढा सकते हैं। सेन्ट्रल हाल मे सह बात होती है भीर हमारे मित्र कहते है कि अब भूल लाइए ब्नामी को। यह एक छाल के लिए है स्रोर सगले राल फिर बढ़ाने का हुमारे पास ब्रधिकार है। इ. लिए ब्रगले साल फिर आप एक साल के लिए बढा देगे क्योंकि जनता के पास इस के लिए जाने की ग्राप को जरूरत नही है। आप यही बैठ कर इस का बढा देगे। जनता के पास जाने में चोड़ी हिम्मत चाहिए क्योंकि जनता उल्टी बात भी कर सकता है। इनिलए मैं गोखले साहब से यह निवेदन करना चाहगा कि वे अपने उत्तर मे इम बार का भी जबाब दे। आरंच साप के लिए जनना से भ्राप पावर ले लेते हैं धार तहते हैं कि किसा को इस बीच कुछ नही वहना चाहिए ग्रोप इस बीच जनना को कोई ग्रंखि । र नहीं है कि वह द्याप से मुळ कह मके लेकिन पाच साल के बाद जनना का केवल इतना प्रधिकार है कि वह बोट दे दे भ्रोप असिका चाहेचुन कर भेज है। श्रोच मे जनता वा कोई दबाद नहीं है धार अगर कोई दबाव है ता वहा गांच साल के बाद ही है कि वह जिसे चाहे उसे चुने । यही उन के हाथ मे एक हिमयार है कि पाच साल के बाद बाप ूँउस के माम्न जाए बौर बनर माग पाच भाल के बाद चुनाव नहीं कराते हैं, तीयह नन के अधिकार पर एक छापा है। क्योकि उनता को एव हो अधिकार है कि 5 भाल के बाद वह आपका ज्वाबतसब कर से और झापसे पूछ से कि आपने ठीक

कर ले भीर ध्मपने पूछ ते कि धापने ठीक महीं किया है भीर यहां से हटा हैं। इसलिये वह जनता का अधिकार भाष छीनने सुगे हैं।

यह कहा गया है कि इस समय एक्टरजैसी हैं, इस समय चुनाब कराने से काम करने में रुकावट पडेगी, देश बिखर जायेगा, उसके दुकडे हो जायेगे, देश की यूनिटी और मखबूती खतरि से है। मैं नहीं समझापाया कि देश की मजबूती भौर यूनिटी कहा खतरे से पड जाती है चुनाब कराने से। मगर माज खतरे मे है तो घगले साल फिर वह यूनिटी खतरे मे पड सकती है। यह बात मै नहीं मानता हू। जब देश को यूनिटी की जरूरत पड़ी है, तो यह इस देश को शान है कि उम समय उस यूनिटी को कायम रखा गया। 1965 में देश पर हमला हुन्ना, उस समय सारा देश एक था। फिर 1971 में हमला हुन्ना भीर सच्चमुच का सबट आया, तो भी सारादेश एक था और मैं समझताह कि द्याज भी लागो मे राष्ट्रीयता और राष्ट्र-प्रेम की नमी नहीं है। हम अर्गण्यक दूसरे ५० आरोप लगाये, दो लगा सकते है। मैं कहु कि आप मे भी देशभक्ति नही है, तो ग्राप मुझे कह सकते है कि मुझ मे देशभक्ति नही है। जेक्नि मै वहता हू कि हम सब मे और इस देश के बागो में देशभक्ति है। जब देश पर सकट घाता है, तो देश के लोग बिखरते नही है, एक हो जाते हैं भीर एक होकर एकजुट खडे हो जाते है। उन्होने ऐसा कर के दिखाया भी है। इसलिये इस देश की यूनिटी को चुनाव से खतरा हो आयेगा, भौर वह तहम-नहस हो जायेगा, यह खतरा बिल्कुल झूटा है, फर्जी है। ऐसाकोई खतरानही है।

मभी-प्रभी गुजरात के चुनाव का जिक किया गया है। गुजरात में प्रदेश भर में, गाय-गांव में पंचायतों के और म्युनिसपैलिटी के चुनाव हुए। वहां कौन-सा तबका बच गमा ? भापकी एमरजैसी भी लागू थी, बोस-सूती कार्यकमं भी चल रहा था। तो 2800 L.S.—4. जब सब कुछ होते हुए गुजरात मे चुनाव हो सकता है तो सारे देश मे क्यों नहीं हो सकता है ? इसका जवाब धगर श्री गोखसे साहब के पास है, तो उनको देना चाहिये।

गुजरात में चुनाव हुए अभी दो महीने भी नहीं हुए हैं। जब गुजरात में चुनाब हो गये और देश की यूनिटी को कोई खतरा नहीं हुआ तो अब यह खतरा कहा से आ गया?

धनुशासन पर्व की बात बहुत कही जा रही है। यह कहा जा रहा है कि हमें समम और श्रनुशासन में काम करना चाहिये। फिजूलखर्ची, डाउरो श्रादि सामाजिक कुरी-तियों को बन्द करना चाहिये। मैं जानना चाहता ह कि भगर अच्छे ढग से चुनाव करवाये जाये, जिसमें शराब न देनी पड़े, कारों का काफिला न चले श्रीर बेतहाशा खर्चा न हो, सादे ढग से चुनाव हो, जिसकी बात मैंते हमेशा वही है, तो उससे क्या फर्क पड़ने वाला है?

**एक शामनीय सरस्य** क्या चुनाव **सें** शराब भी देनी पडती है <sup>?</sup>

प्रो॰ बोर सिंह बहुत लोग देते है, आप भी जानते हैं। शराध के बैरल खोले जाते है। मैंने कभी शराब नही दी हमेशा सादे चुनाव लडे हैं। अगर कोई करोडो रूपया खर्च करे तो भी मैं सादा चुनाव लडगा।

ग्रगर हम ग्रनुशासन की बात करते है, तो अनुशासन भीर सयम मे रहते हुए, इलैक्शन का जो हमारा कानून है, उस पर ईमानदारी से ग्रमल करते हुए अगर हम चुनाव करवाये तो यह एमरजैसी की एक देन हो सकती है। हम लोग क्या अनुशासन मे नही रह सकते है, क्या हमको नही रहना चाहिए ? क्या दूसरो के लिये यह स्पदेस है? हम मेम्बसं को भी, जो चुनाव लहते

### [प्रो॰ मेर सिंह]

हैं, धनुषासन से रहना चाहिये । इत्लिये में समझता हूं कि यह बहानेवाजी है कि हम चुनाव नहीं करवा सकते है, इससे देश को खतरा है, एकना को खनरा है, 20-सूबी कार्यक्रम रुक जायेगा । अभी मेरे मिल्ल कह रहे थे कि हम तो चुनकर धा जायेगे । जब धाप फिर चुनकर धा ही जायेगे तो फिर 2 महीने के बाद इस कार्यक्रम को चला सकते हैं, दो महीने बाद उसको चलाने से कुछ बिगड नहीं जायेगा ।

जहा तक देश मे अनुशासन लाने और गडबड़ी करने वालो को रोकने का प्रश्न है, देश की सब पार्टियों को यह कहना चाहियें कि देश में अनुशासन चले, सब लोग अपना काम ठीक करें, रेलें समय पर चलें, दफ्तरों में ठीक इंग में काम हो। अनुशासित ढंग से चुनाव कराने में मुझे कोई दिक्कत नजर नहीं आती है।

श्री शक्ति भूवण : (दक्षिण दिल्ली) श्रीप रिजाइन कर दीजिये, ग्रीपका चुनाव करा दिया जायेगा।

प्रो० शेर सिंह: आप प्रधान मती से एलान करवा दीजिए कि वह एक महीने में चुनाव करवा देगी, तो मैं रिजाइन कर दूगा।

भी घिषा भूवण ' वह रिजाइन कर दे, मैं उनके साथ चुनाव लडने के लिये तैयार हूं।

प्रो॰ घोर सिंह . मुझ से चुनाव लडने के लिये पता नहीं कहा-कहा से लोगों को ढूड रहें हैं और पकडकर ला रहें हैं। मुझे चेलेन्ज न दीजिये, आपको एक बोट भी नहीं मिलेगा। आपको वहा कोई जानता नहीं है।

श्री स्रीत भूवण : जब ये जाट कालेज में नौकरी कर रहीं थे, तब मैं जेल काट रहा था, रोहतक में था। मुझे वहा बहुत लोग जानतें हैं, भाप खुद भी जानते हैं।

त्रो**ः सेर सिंह** : धाप दिल्ली से चुनाव लड लेना, जो धापका हलका है ।

उद्योग और नागरिक पूर्ति मंत्रालव न राज्य मंत्री (श्री बी० पी० मौर्य): माननीय सदस्य अपने आप को प्रोफेसर मानते हैं और बड़े सिद्धान्त की बात करने हैं। जिस पार्टी से वे जुनाव लडकर आये थे, जब उससे उनका सम्बन्ध टूट गया है तो उनको लोक-सभा से इस्तीफा दे देना चाहिये। यू मस्ट रिजाइन, यू हैव नो राइट टु स्पीक आन दी पस्तोर आफ दी हाउस।

प्रो० शेर सिंह मैं इस का जवाब देना वाहता हु। (व्यवचान) मैंने काग्रेस का कोई सिद्धान्त नहीं तोडा है। (व्यवचान) मैंने काग्रेस के अपने साथियों ने केवल एक ही बात कही थी, ग्रौर उसी की वजह से मैं काग्रेस से निकला ह। मैं ने उन को पत्न लिखा कि हम जनता का बोट ले कर भाये हैं श्रीर हम ने लोगों ने कुछ सिद्धान्तों की बात कही थी। मैंने कहा कि जो बात हम प्राज करना चाहने है, वह हम चार साल पहले भी कर सकते थे, ग्रीर ग्रब उस के नाम पर इमर्जेन्सी को लागू करना और लोगो की भ्राजादी का गला घोटना सही नही है। मैंने वहा कि वें जो काम कर रहे है, वह गलत है। मैं यह पूछना चाहना हू कि इस से काग्रेस का कौन मा सिद्धान्त टूटना है और मैंने काग्रेस की कौन सी नीति का विरोध किया है। काग्रेस की किसी नीति का विरोध नही किया है। लेकिन काग्रेस ने भ्रपने जम्हरियत के रास्ते को छोड दिया ग्रीर मनमानी 🛊 रास्ते को पकड लिया । काग्रेस मे प्रधाश्च हाय उठाने की प्रथा चल पड़ी है। यह कांब्रेस को खत्म करने वाली है, इस से कांग्रेस का नुक्सान होने वाला है ? (आवधान) !

प्रांगर मैं सिद्धान्तों के भैद के कारण कांग्रेस की छोड़ कर जाता, तो मैं प्रवस्य जुनाव लड़ता। लेकिन मैं ने कांग्रेस के सिद्धान्तों मे प्रलग होने की कोई बात नहीं की। मैंने तो कांग्रेस को जम्हरियत की याद दिलाई (व्यवसान)

भी वसंत साठे (ग्रकोला) : क्या टोटल रेकोल्यूशन के नाम पर देश को ग्राग में झोंकने की बात कांग्रेस के सिद्धान्तों में बैठती है?

प्रो० सेर सिंह . विल्कुल बैठती है। 20 सूत्री कार्यक्रम में भीर क्या बात है ? उस में वही कार्यक्रम हैं। (ध्यवचान) लेकिन यह बात नहीं है कि मैं उन सब बातों का समर्चेक था, जो दूसरे लोग कह रहे थे। (ध्यवचान) धनुसासन की बात कही जाती है, भीर यह है भारमानुशासन का प्रदर्शन, जो बानतीय सदस्य कर रहे हैं।

मैं इतना ही कहना चाहता हूं कि मैं ने जो तीन प्रश्न किये हैं, श्री गोखले उन का उत्तर दें। ग्रगर सरकार लोक सभा के कार्य-काल को जांच साल के बाद बढ़ा दे, तो फिर जनता क्या करे, क्योंकि उस का प्रधिकार छीन लिया गया है। जब सरकार मुजरात में चुनाव करा सकती है, तो फिर वह लोक सभा के लिए चुनाव क्यों नहीं करवा सकती है? सरकार ग्रनुशामन भीर संयम से भीर थोड़े ख़र्च से सस्ते चुनाव क्यों नहीं करवा सकती है? मंती महोदय इन बातों का जरूर जवाब दें।

सी परिपूर्णनाव पैत्यू ती (टिहरी-गढवाल): सभापित महोदय, मैं इस विल का समर्थन करता हूं। मैं प्रो० हीरेन मुकर्जी की इस बात से पूर्णतः सहमत हूं कि हमारे देश में फ़ाशिस्ट ताकतें छद्म वेश में शाज भी विश्वमान हैं। दे सार लाईन को। इस कारण इमर्जेन्सी को कायम रखना जकरी है। और जब तक इमर्जेन्सी है, तब तक चुनाव होना सम्भव नहीं है।

मुझे प्रो० शेर सिंह की दलील पर धाण्चर्य होता है। वह श्री गोखले से पूछते है कि लोक सभा का कार्य-काल पांच साल से द्यारे बढाने का क्या कारण है। क्या उन को भालूम नहीं है कि इगलेट मे 1914--- 1918 तथा 1939--- 1945 के विश्व-युद्धों के दौरान कोई चुनाव नही हुआ ग्रीर उम समय विद्यमान पालियामेट्स काम करती रहीं ? यही नही, फ़ांस में 1892, 1918, 1923 भीर 1939 में चार बार, पालियामेंट का समय बढाया गया। ग्रीर 1939 का समय तब बढाया गया जब कि देश की मांतरिक स्थिति ठीक नहीं थी।। मुझे इस पर विस्तार मे जाने की ग्रावण्यक्ता नहीं है कि हमारे यहां किन परिस्थितियों में एमजैंसी कायम की गई। टोटन रेवोल्यूशन वालों ने देश को फासिस्ट तत्वों के हाथ मे बेच दिया था। उन सब बातों का यहां सदन में उल्लेख हो चुका हैं जब एमजेंसी पर चर्चादी कि क्याक्या तत्व सिभय थे और किस प्रकार उन्होंने देश को विषटन के कगार पर डाल दिया था। इसलिए जब तक एमजेंसी है तब तक में समझता हूं चुनाव किसी प्रकार होना संभव नहीं है।

श्री सोम नाय चटकों ने अभी डा० अम्बेडकर की उद्धरित किया है। मैं इस सन्दर्भ में 18 मई 1949 की नोस्टीट्यूएंट प्रसेश्वली में जो श्री कें टी० बाह ने कहा था उसे उद्धृत करना चाहता हूं। उन्होंने कहा था:

"... a Parliament ele.ted under the stress of a grave emergency, influenced by the effect of that emergency, sufficient to cause a proclamation or even a suspension of the Constitution, would not be reflecting the normal sentiment of the people."

### [श्री सोमनाव परिपूर्णतन्य पैन्युकी]

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भीर उसी भवसर पर डा॰ अम्बेडकर ने भी कहायाः

"I think it must be realised that war is not the only cause of circumstance which leads to the unhinging so to say, of the minds of the people from their normal mourings There are many other circumstances many incidents, which are not actually wars, but which may cause similar unbalancing of the mind of the people"

भाष इतिहास को भूल गए। ऐसी परि-स्थिति मे देश को डाल दिया गया हो उस मे भ्राप चनाव की बात करते है ? प्रधान मत्री जी ने काग्रेस के चडीगढ ग्राध-वेशन मे घोषणा की थी कि हमारे समस् सदस्य बडे खश हैं इस बान से कि चुनाव हो रहे हैं, किन्नु उन्होने कहा बा कि काग्रेस सक्तामे आरायान आरग हमे देश को बचाना है, भीर धगर देश को बचाना है तो हमे उस के लिए वडी में बड़ी कबीनी करनी पडेगी। मैं प्रोफेमर साहब से निवेदन करना चाहगा श्रोर श्री सोमनाथ चटर्जी से भी कि द्याप का सौभाग्य है कि एक साल की ग्रविध ग्राप की ग्रीर बढ गई वरना श्रगले माल ग्राप माल्म नही वहा कहा होते ग्रीर क्या करते।

इसलिए मैं निवेदन करूगा कि इस समय एमजेंसी हटाने की स्थिति नही है और इसीलिए चनाव भी होना सभव नहीं है। एमजेंसी का जो इम्पेक्ट हुआ है वह सराहनीय है इस में कोई शक नहीं है। होटिंग कम हुई है स्मग्लिंग पर भी काफी हद तक कावू पाया गया है। लेकिन जिस तरह से ऐटी सोशिल एली-मेद्स भाजभी छिपे हुए और दबे हुए बैठे है उसी नरह ये फासिस्ट तत्व भी अभी मक छिपे हए बैठे है। हरिजनो और मादिवासियों के साथ कही कही छूट-पूट

वटनाए घत्कांचार ती हवें सुनके को निकली हैं। एमजेंशी का मललब क्या काप समझ वये कि इतने थोड़े से समय में एमर्जेसी के कारण ये सब सात हो गए हैं या समाप्त हो गए हैं?

House of the People

(Buth. of Duration) But

ग्रभी श्री सोमनाथ चैटर्जी ने तामिलनाडु की बात की। बढी वृहाई दी है। जिस बजह से तामिलनाड की सरकार को बर<del>खास्त</del> किया गया भ्रष्टाचार के कारण भीर जिस के लिए सुप्रीम कोर्ट के एक जब को नियुक्त किया गया है एन्क्वायरी करने के लिए तथा जो चार्जशीट लगाई मई है भ्राप ने तो उस का भी विरोध किया। में ग्राप से निवेदन करूगा कि मद्रास भीर तामिलनाड मे जो सरकार थी भीर जो गजरात की सन्दार है इन्होने एमजैसी को ठीक तरह में लाग नहीं होने दिया है। न केवल उन्होने ऐटी मोशल एलीमेट्स को पनाह दी है बन्कि एमर्जेसी की घाड में भ्राटाचार को भीर भागे बढाया है। इसलिए मैं समझता ह कि जब तक इस प्रकार क तत्वो को समाप्त नही विया जाता है तब तक एमजेंसी समाप्त नही की जा सकती है भ्रौर तब तक एलेक्शन भी नही ही सकता है।

रस के म्रालावा 20 सूत्री कार्यक्रम की बात की गई है। 20 भूती कार्यक्रम के द्वारा हम समाज वे सब से गिरे हुए, सब ने कामजोर तबके को लाभ पहुचाना चाहते है। इन को लाभ पहचाने में जो रूकावटे धभी तक थी वह वही लोग थे जिन का ग्राप समर्थन करते है बड़े-बड़े जागीरदार, जमीदार, पूजीपति जिन का प्रतिनिधित्व जनसघ करता है, ये लोग इन के लिए बाधक बने हुए थे। इसलिए 20 सुत्री कार्यक्रम 47 लिए उस प्रकार का वातावरण जो धाज बना हथा है वह कुछ समय तक भीर बना रहका चाहिए भीर उस 20 बुद्री कार्यक्रम को शायू करने के

क्षिए कुछ समय बाहिए। इसलिए एमजैंसी सागु रखना जरूरी है धीर जब तक एमजैसी है सब सक चुनाव नहीं हो सकते। इन शब्दों के साथ मैं इस विल का समर्थन करता है।

\*SHRI E. R. KRISHNAN (Salem): Mr. Chairman, Sir, I rise to express my views on the Bill which has been introduced for extending the life of this Lok Sabha'by one year.

In the General Elections held in 1971 the people of this country elected all of us to constitute this House and take over the administration of this country for a period of five years. Now the life of this House is sought to be extended by one year through this Bill. While introducing the Bill, the hon-Minister advanced the argument of prevailing Emergency in the country. After the proclamation of Emergency, in all her meetings and conferences neld within the country, and also in her Press and Television interviews to toreign correspondents, the hon Prime Minister has been repeatedly emphasising that national emergency has been proclamed to save democracy which had been endangered by local militant elements I appreciate and welcome the Prime Minister's abiding faith in democracy. To protect lemocracy the Emergency was proclaimed; to stabilise Emergency the Election is being pestponed and the life of this House is being extended. This is the substance of this Bill.

Sir, this Bill seeks to reflect the views of the Prime Minister that to protect democracy the Emergency is proclaimed and to stabilise Emergency, the life of this House is being extended by one year and the General Election is also being postponed by one year. The hon. Professor who preceded me pointed out that it might be further extended by one more year. I will not refer to the views of the people outside this country. If I refer to them, the hon. Prime. Minister may

get annoyed. But 60 crores of people within the country feel that the elections to the Parliament will not be held hereafter; many think that the life of this Parliament will be extended by at least five years. This is the general feeling of the people within the country. Yet I believe and I realise that the Prime Minister has deep faith in democracy.

To protect democracy the life of this Lok Sabha is being exended by one year. At the same time, I would like to know how far democracy has flourished in Tamil Nadu. All of us in this House and all the politi lans in the country knew that the life of the Tamil Nadu Legislative Assembly would end within six weeks, that is by the second week of March Yet on 31st January the Tamil Nadu Legislative Assembly was dissolved and the President's rule was imposed At 5.30 P.M. on January 31, the Tamil Nadu Government was dismissed. At 12 in the night the Santries and the Security Officers before the houses of the Chief Ministers and other Ministers of the State Government were removed. The telephone connections of the Chief Minister and other Ministers were cut. The telephone lines of the M.L.As. were disconnected. The telephone connections of the Members of Lok Sabha from Tamil Nadu, the P.M.K M.L.As. and the District Secretaries of D.M.K were out. My telephone which used to work upto 9 P.M. was also cut. Nearly 10,030 persons are in prison. Three Members of Parliament are imprisoned. I do not know in which prison they are lodged.

Sir, the faith of D.M.K. movement in non-violence can easily be compared to the faith of Mahatma Gandhi in nun-violence To the extent that Mahatma Gandhi had faith in ronviolence the D.M.K. movement has faith in non-violence to the same extent. For example, in 1902 the Congress Government was there in Tamil Nadu and the D.M.K. had 51 Members in the Legislative Assembly. At that

#### [Shri E. R. Krishnan]

time there was the price-rise agitation in Tamil Nadu for about 10 weeks and during that period 10,000 D.M.K. workers went to prison. For about a year they were in prison. Arignar Anna, the founder of this movement who attracted the attention of all the In lian people, participated in this movement and le was imprisoned in the Vellore jail. He came out of the prison in 1963. The people of Tamil Nadu were in an angry mood. Then the Chinese invaded India. In the Vellore Fort Maidan lakhs of people had assembled and Arignar Anne addressed the meeting. He appealed to them not to get angry He said 'I am coming out of the prison. I know you will be wild that 10,000 people were in puson. But India is in danger. China has attacked India. We have to protect the independence of our country; the Indian culture has to be protected. All the people of Tamil Nadu and the DMK. workers should strengthen the hands of Pandit Jawahar Lal Nehru.' He claimed them. Then peace prevailed

#### 16 hrs.

Now, what has happened in four days after the dissolution of the Legislative Assembly? Many thousands of people are in prison. 100 M L.As. and M.L.Cs. are in prison. The Rajya Sabha Members belonging to DMK. are in prison The Lox Sabha Members belonging to DM.K. are in prison Yet, in Tamil Nadu there is peace and there is no agitation. The reason for this is that we are followers of Arignar Arna; we are the followers of the policies of Anna. We are not angry. We realise that there should be no destruction of public property because they have been built out of the tax money collected from the people. That is why we are maintaining peace.

On the one side the democracy is destroyed and on the other to save and protect democracy the life of this House is being extended. One hon Member referred to the allegators against Tamil Nadu Government and the appointment of a judge of the Supreme Court to inquire into them. We ourselves asked for an inquiry. We

do not refute them. If the allegations are proved, we will accept the findings of this Inquiry Commission. But the question is to what extent the democracy would have been destroyed if the Government had waited for two months. Could you not have waited for two months?

Shri Maran who has been a member of this House for 10 years is in prison. Shri Chittibabu, a member of this House for 10 years is in prison. Shri Saminathan, a Member of this House for 10 years, has been arrested. Sir, you will appreciate that we are showing extreme patience. It is a fact that democracy cannot have two definitions. When a mother gives food to her children, she will give it equally to all the children. That is the mind of a mother. I hope that the Prime Minister would have the same motherly instincts. On the one side the life of this House is being extended and on the other side the life of the Assembly had been reduced. I am not angry because of this. I am not saying this in anger or in pitched-up emotion because a Supreme Court judge has been appointed to inquire into the allegations against the Tamil Nadu Government. But I would like to know what kind of judge you are going to appoint for inquiring into the allegations made here. Sir, it is not in our culture to get boiled up in anger. In 1957 General Elections the DM.K contested for the first time and won 15 seats. In 1962 Elections the D.M.K. won 51 seats and in 1967 the D.M.K. got 139 seats In 1971 the D.M.K. won 183 seats The people of Tamii Nadu gave their massive support to the DMK led by Arignar Anna DMK. Government was a people's Government The people extended full support to the D.M K. and it was their order the D.M.K. obeyed. Now it has been removed. Is it doing justice to deniocracy, I would like to know Today I am here and I do not know in what prison I will be tomorrow.

SHRI K. MAYATHEVAR (Dindigul): It is not the Government formed by Anna, but it is the Government formed by Karunanidhi. SHRI E. R. KRISHNAN: We will talk it over later.

SHRI K. MAYATHEVAR: We are not concerned with Anna; we are concerned with Karunanidhi You come to Karunanidhi. Do not quote Anna.

SHRI E. R. KRISHNAN: It has been repeatedly stated in this House and outside that Shrimati Indira Gandhi alone is capable of protecting democracy. But my speech here wil, not come in the Press. 41 crores of Tamil people will not know about this. 60 crores of our people will not know about this. I do not know what is this freedom and what is this democracy. I humbly submit that the D.M.K. Government in Tamil Nadu was implementing 100 per cent the policies of Arignar Anna. Peace prevailed in the State. The Government in the State was showing enormous patience and had firm faith in nonviolence. It is not just that this Government should have been dismissed. This Government was formed by Arignar Anna who could teach democratic tenets to the world, and it was implementing his policies.

Sir, many thousands have been arrested. I would appeal through you to the Government that these cruelties should be stopped and peace must be restored. As in Bihar, Gujarat, Maharashtra or any other State, Tamil Nadu will not succumb to violence. Tamil Nadu has its own culture. Tamil Nadu will perpetuate Arignar Anna's cultural legacy. Sir. I submit that Tamil Nadu should not be harmed and the people of Tamil Nadu should be given protection. Only four days back the Prime Minister stated that the people of the country would vote for the Congress because of its faith in democracy. If the people would vote for you, if you have faith in democracy, you can contest the Elections and win and then run this House. If the hon. Minister has faith in democracy, he would and should withdraw this Bill and I hope he will do it because that is the only way to protect and perpetuate democracy in this country.

SHRI B. R. SHUKLA: Mr. Chairman, this Bill is unprecedented and is brought under extraordinary circumstances. Therefore, in order to see the justification and the relevance of this Bill, we have necessarily to go to the justification of the imposition of the emergency measures in this country. The House has many a time in the past debated the propriety of emergency and its continuance, and the House has also approved by an overwhelming majority the justification for the emergency.

Now the question is why the extension of the Lok Sabha should be made after the expiry of its period. In order to correctly appreciate the point involved, we have to see as to what were the forces that were operating on the eve of the proclamation of emergency.

#### 16.09 hrs.

#### [SHRI VASANT SATHE in the Chair]

Forces of Fascism, forces of reaction, forces of left adventurist parties and unprincipled and frustrated politicians suddenly ganged up in order to overthrow the parliamentary institutions from this country. They were aided, abetted and goaded by alien elements which were interested in destablising the Government established by law in this country. Therefore, emergency was imposed.

Emergency has brought in its wake certain undoubted beneficial fruits, on which we are all agreed. Emergency was imposed for a limited purpose, in order to maintain the stability of the democratic institutions. Now we have to see whether those very forces which were responsible for the imposition of the emergency have ceased to operate in this country. If they have not ceased to operate in this country, then emergency has to continue.

Those forces are still at work. Their followers have gone into hybernation. They are stealthily and secretly still operating and their bases, their dens, are located in Tamil Nadu, in Gujarat, and from there they are

### [Shri B. R. Shukla]

sending clandestine literature instigating revolt and rebellion throughout the country. Therefore, their attempts have to be curred and many so-called stalwards having a long record of past service have to be detained under MISA. If they are to be detained under MISA and if their release is not to be made in the near future, the question is if the elections should be held as stipulated in the Constitution.

Will the opposition not bring this criticism that such an election is nothing but a farce when their leaders are behind the bars, when their comrades are detained under MISA? How can it be said that it is fair election?

Therefore, in order to allay their criticism, to do justice to them, to be fair to the opposition, it is but necessary that the normal period of the Lok Sabha should be extended, so that if they reverse their processes, revise their thinking and pursue normal course of activities, they will come out of jail, MISA will no longer be necessary for their detention, and when they are free, no longer in jail, let there be elections, Let them criticise our actions, our measures, and say that we have not functioned properly.

Therefore, whatever may be the reasons of the other Members and the Government, I personally think that in order to ensure free, fair and democratic elections, it is necessary that the term of Lok Sabha should be extended so long as they do not come out of jail.

Therefore, I fully support this measure though under painful circumstances. We are not happy. If they think that we are afraid of the elections, they are under an illusion. We are not afraid of elections. The country is with us, the people are with us.

SHRI ERASMO DE SEQUEIRA (Marmagoa): To me this Bill is nothing less than the naked exercise of unwarranted power camouflaged within a constitutional provision. And

the provision, as we all know, is only an enabling provision, not more than that:

If Prof. Hiren Mukerjee of the CPI could not find in the statement of the Government before the House any reason to justify the extension of the term of the Lok Sabha, I do not think we need go any further than that. reason exists at all. This Bill is a demonstration of how interested this Government has become contrary to its profession in the of merely following House form of democracy but eroding inch by inch its substance.

We all know that an emergency was declared. In our view, it was not justified when it was declared, and its continuation is completely unwarranted. One does not have to go very far back to find out that the only effective arrest was the arrest of Mr. Chandra Shekhar and to justify that arrest, this whole emergency is a boconcocted and you have had to start with Jayaprakash Narayan, because his only problem was the revolt in the Congress Party. It is the case of Government that people have supported this emergency. If this is so, may I ask the hon Minister why two lakhs of them are in jail?

AN HON. MEMBER: How do you know it?

#### (Interruptions)

SHRI ERASMO DE SEQUEIRA: If you wish to have the list, I am prepared to provide it within a week, if you will appoint a Parliamentary Committee to go and find out whether it is true. You appoint a committee and I will provide the list.

#### (Interruptions)

I know at the moment. I do not know what will happen tomorrow.

This Government cries itself and is trying to say that it is constitutional. I am sorry to have to remind them that Hitler caree to power within the provisions of the Weimer Constitution but that did not make Nazism legitimate.

Beyond the 18th March, 1976, this Government, this House will lose its legitimacy. I may even concede for the sake of this argument that before that date, there was something perhaps to be said for both sides. Beyond that date, it will be difficult.

#### (Interruptions)

AN HON. MEMBER: What will you

SHRI ERASMO DE SEQUEIRA: I will do on that day. We shall find out, because we shall know both apparently if this Bill is passed. Till then you find out.

Mr. Goswami, my good triend from the Congress was putting forward here that he was sure that all the Congress men would win and all of us would loose. I am not claiming that if election is held today, I will win, because, as a democrat, I believe that I can do no more than to represent myself to the people and it is for them to decide: because precisely the Congress today has changed its attitude, because this was the attitude which the Congress had adopted before. It is because of this they have changed this attitude and they now take for themselves the right of even judging the people of this country that this has ceased to be a democracy and is being carried into an autocracy. You may think that I am speaking very little of Nazism; I am not When MISA Amendment Bill was being discussed in this House many months before the emergency, I had warned about this that such provisions would lead precisely to the kind of arrests that have taken place, and already today, get reports that Sathyagranis are beaten up in the jails. I had read in this House last week a letter that I received from a detenu in which he has said that not only people were beaten up but in his call, there was a person . Whose name I mentioned in this House on the 26th of December, if I remember the date correctly, was also beaten to death.

Mr. Sathe, from this Floor, has put forward this extraordinary theory, as I understood it, that because we cannot go to the people with promises, we must go with performance and therefore, the term of the House is to be extended. Judging by past performance, there is going to be no performance in the coming year. Does that mean that the term of the House is to be extended once again next year?

AN HON MEMBER: May be.

SHRI ERASMO DE SEQUEIRA: This is precisely what I am saying. There are some provisions in our Constitution that must never be operated on the balance of convenience. In a democracy, there must be an article of faith that at the end of the term we must go to the people and that, without their sanction, neither the House nor its membership has any meaning at all. It is for this reason that on behalf of the B.L.D. and our colleague party, the Janta Front in Parliament I oppose this Bill.

There was one thing that was mentioned also by my hon. friend. Mr. Goswami, and that was the danger that Government has taken in extending the term of this House by one year. I hope, the Government is conscious of this danger because, when the door to one's house is shut from inside and there is no other way to get out what the people are supposed to do?

AN HON. MEMBER: Break it.

SHRI ERASMO DE SEQUEÏRA: I am glad he has said, break it, because that is precisely the danger that I want to bring to the attention of the Government, that here are recent cases in our neighbourhood where democracy because autocracy and what following we all know. I am sure that there is not even one person in this Rouse who would like that to happen. So, before we play with things that none of us

## FEBRUARY 4, 1976 House of the People . (Extn. of Duration) Bill

[Shri Erasmo De Sequeira]

can control, we should know that danger. If only for the sake of ninety years of history that your party has which, it looks to me, this House has forgotten, if we have tried to find somewhere in the Congress a democratic chord, I am sorry to say, we have not been able to find it. We have search for it...

AN HON MEMBER: Join the Congress.

SHRI ERASMO DE SEQUEIRA Because it is that chord that must now come to the surface It is buried under the weight of all of you. I am sure. every predecessor of yours is turning in his grave I pray that before the danger that from 18th March will be open in this country, the danger of the Government minus its legitimacy, before that becomes a reality, even after passing this Bill, this Government will lift Emergency which is unwarranted, free the leaders that the Government is holding in jail without trial and go to the people and, on the basis of equality with Opposition, seek a fresh mandate.

SHRI K. SURYANARAYANA (Eluru): Mr. Chairman, Sir I am quite happy that the Government has some forward with this Bill for extending the term of the present Lok Sabha

I am surprised to hear my young friend from Goa. Let us go back to 1970 when the Lok Sabha was dissolved. The same argument was put forth in 1970 before the dissolution of the Lok Sabha. At that time also, they had challenged like this with the slogan: "Let us go to the people." We went to the people and came back... (Interruptions) About the Andhra movement also, he was questioning our bona fides. What happened in Andhra Pradesh? We were the real representatives of the people there. Now, he has agreed to our points unconditionally.

In the same manner, I pray, let us integrate our country now. The danger is still there for the country's unity. We are not afraid of elections. Let us go back to the history of the Congress. When the Congress was founded, my friend was not born and I was also not born. The Congress has not a great history behind it. I remember the great leaders who developed the Constitution framed by our elders. They have provided for this contingency during Emergency, the necessity of passing such a law. This is not a new thing, nor an unusual thing. The Government has come forward with this Bill in the same usual way when the Lok Sabha was dissolved before its term was over. You say that because we have no hope of coming back if we go in for elections we are doing this. Not at all. Several times in the Congress Party and even in the Congress session at Chandigarh, they had consultations for two to three weeks and only after hearing various other groups of people-other Parties and the public also-they decided to come forward with this measure. This is the usual course. Why should there be opposition for this? We may be here for one more year but in the meanwhile also, as our Prime Minister has said, if conditions are good and continue to be good, we may go in for elections. It is not a contract for the year. It is only a provision for continuing for one year but it can be dissolved even within a month if found necessary.

Now, some Members have spoken of two lakhs being in fail. Let us know also their names and their States through the State Governments. Let us know that and we will see. What is the use of repeating that two to three lakhs are in fail? Where is the necessity of appointing a Parliamentary Committee to enquire into it? If they have got the figures, let them give the figures.

Now, this is a simple Bill and there is no necessity of further discussion. Only, let us know what the strength of the Congress Party has been. The

strength of the Party in the Lok Sabha was 364 in the first election in 1952, 371 in the second election in 1957, 358 in the third election in 1962, 282 in the fourth election in 1967 and 350 in the fifth election in 1971.

Even now, we are for democracy. what is the meaning of democracy? Mahatma Gandhi said that democracy means only the majority opinion; if it 18 a good thing, you can support and if it is not a good thing, you need not support. He said that individual freedom in a democratic society is also limited. Parliament has got control over the Assemblies also and the States also. When they were receiving fundes for drought relief, people in other States grumbled that they were favouring the Madras Government and that the Prime Minister was giving them more. In Andhra we also cried like that. But the fact is, the Government is giving funds whenever necessary.

Now, let me read this out. I quote.

I am quoting this from The Message of Mahatma Gandhi:

"A born democrat is a born disciplinarian. Democracy comes naturally to him who is habituated normally to yield willing obedience to all laws, human or divine. I claim to be a democrat both by instinct and training. Let those who are ambitious to serve democracy qualify themselves by satisfying first this acid test of democracy. Moreover, a democrat must be utterly selfless. He must think and dream not in terms of self or party but only of democracy. I do not want anybody to give up his convictions or to suppress himself. I do not believe that a healthy and honest difference of opinion will injure our cause. But opportunism, camouflage or patched up compromises certainly will. If you must dissent, you should take care that your opinions voice your innermost convictions and are not intended merely as a convenient party cry.

"I value individual freedom, but you must not forget that man is essentially a social being. He has risen to his present status by learning to adjust his individualism to the requirements of social progress. Unrestricted individualism is the law of the beast of the jungle. We have learnt to strike the mean between individual freedom and social restraint. Willing submission to social restraint for the sake of the well-being of the whole society, enriches both the individual and the society of which one is a member."

This was what I wanted to pointed out.

श्री राम रतन शर्मा (बांवा): सभापति जी मैं ने वोनों तरफ के भाषणों को सुना। मैं एक निर्वलीय सदस्य हूं, जो मेरी भावनायें हैं उनको मैं इस सदन के सामने प्रस्तुत करना चाहता हूं। दोनों तरफ के सदस्य इस बात पर सहमत हैं कि इस तरह के हालात यहां पर ये कि ग्रापात कालीन स्थिति लागू करने की भावश्यकना ग्राई। एक बार जब दोनों तरफ के सदस्य इस बात पर सहमत हैं तो हमे मविधान को देखना पड़ेगा, क्या संविधान में, जिसकी हम यहां पर शपथ लेते हैं, जिसकी बात बात पर दुहाई देते हैं उसमें कोई प्रस्विजन हैं कि इस सदन का कार्यकाल बढाया जा मकता है। संविधान के ग्राटिकिल 83 का प्रायिजो इस प्रकार है:

"Provided that the said period may, while a Proclamation of Emergency is in operation, be extended by Parliament by law for a period not exceeding in any case..." etc., etc

इमजेंन्सी है, इससे सभी लोग सहमत हैं और यह प्राविजन संविधान में हैं सभी लोग इसको जानते हैं। फिर भ्राखिर कौन सी बात है, कौन सा भ्रासमान निरा पड़

### [भी राम रतन मर्जा]

व्हा है एक साम का गीरियड बढाने में जबकि इ.मर्जेन्सी है और यह प्राविजन भी है।

मिन और भी बहुत सी बाते सुनीं। बहुत सारी बातें यहां पर बाई। अब मैं खड़ा हो रहा या तो बीछे से एक सदस्य ने कहा 'आप किस हैसियत से बील रहे हैं तो पहले मैं जनसंघ मे था लेकिन मैंने उससे त्यागपत्र दे विया है और पूरी ईमानदारी से त्यागपत दिया है। मैं भ्रापको कारण भी बतला रहा हूं क्यों त्याग पन्न दिया । एक भ्रादमी एक 'रास्ते पर जाना चाहता है, कुछ देर बाद पता चलता है कि वह गलत रास्ते पर था तो क्या उसको ग्रधिकार नही है कि ग्रपना रास्ता बदलकर दूसरे रास्ते पर आ जाये ? भाग में में बहुत से लोगी ने दूसरी पार्टियों मे काम किया होगा लेकिन जब घापने ग्रन्तरात्मा की ग्रावाज सुनी होगी तो ग्रपना रास्ता **बदला होगा (ब्यवधान) मैं** ने भी ओ रास्ता बदला है उसने पीछे कुछ कारण है धौर पूरी ईमानदारी है। यह तो इतिहास भीर भविष्य ही बतलायंगा कि मैं ने कोई गल्ली की थी या भ्रच्छाई की थी--वह बात भी मामने द्यायेगी। (व्यवचान) एक माननीय सदस्य जेल की बात कह रहे हैं। भ्राप लोग जो यहा पर राजनीति मे झाय है उनने दसियो ऐसे होंगे जिन्होंने जेल काटी है। जब भी कोई राजनीति मे भ्राता है तो जेल या जेल का हर उसके दिल मे नही रहता। उसके दिल मे परिवार का मोह नही रहता। निर्फ पार्टी के शिद्धान्तों को लेकर काम बरने की भावना रहती है। ऐसे बहुत कम लोग राज-मौति मैं भाने वाले मिलेगे जिन्हें जेल का डर हो। यहापर जो जेल की बात कर रहे है वे भी जेल के बाहर है। वे यहा पर जेल की बात कर रहे हैं। मुझे जेल का कोई डर नही। मैंने जब सिद्धान्त भीर नीतियों को भ्रन्छी तरह देखातो उसके बाद मैंने तय किया कि सुझको इस रास्ते से अलग होना है और मै पूरी इमलवारी से उस पास्ते हे सूजय हुआ हूं।

एक बात मैं यहा पर बरूर निवेदन करना चाहताह कि इस इमर्जेन्सी में भी, व्यू रोक्रीसी जिम प्रकार से पहले काम करती थी उसी प्रकार से भाज भी काम कर रही है। घेरे बादा जिले में 19 जनवरी को मुलकौर गांव से दो हरिजनो को पकड कर ले जाया गया ग्रीर यमुना के किनारे सवणी ने उनकी हत्या कर दी। 13 दिन के बाद लाशो को पोस्ट-भार्टम के लिए भेजा गया। मुझको मन्त्री महोदय बताये किस दिन मामले की रिपोर्ट हुई थी और क्रितना टाइम लाशो को तलाश करन म लगा। माखिर यह क्या बात है ? अगर यही दशा रही तो एमरजन्सी का क्या मतलब है, किस लिये मै निवेदन करना हम ये सब कर रहे है<sup>?</sup> चाहना ह कि इस एमरजन्मी मे इन सब बातो नो देखा जाय, व्यूरोकेमी को कसा जाय । जिम तग्ह से राजनीतिक पार्टियो ठीक हुई है, ग्रग्र व्यरोकमी भी इसी तरह में ठीक हो जाय तो यह बरदान मिट होगा। राजनीति, पालियामेन्ट ग्रोर डेमोकसी 10 मादिभियों के लिये नहीं होते हैं, ये 90 प्रतिशत ग्रादिमियो के लिये होते है। ग्रगर 90 प्रति-शत ब्राइमी देश में राहत की सास ने रहे हैं, तो यह देश ने शामन की सफलता है। इमीलिये मैं इम बिल का स्वागत करता हू। यह बिल बिलकुल सही समय पर माया है, इ.म. व'लिये ग्राप की धन्यवाद देता हू।

सभापित महोदय, मैं आप का भी बहुत आभारी ह — आप ने मुझे दस मिनट का समय दिया । मैं एक निर्देलीय सदस्य हू, इसिलिये मुझ पता नहीं था कि मुझ को भी भमय मिलेगा या नहीं — लेकिन आप ने मुझे समय दिया। SHRI GIRIDHAR GOMANGO (Koraput): Mr. Chairman, Sir, I rise to support this Bill for extending the life of Lok Sabha by one year.

At the moment, what the people of India are interested in are the economic gains, whereas the opposition parties are interested in political gains. It is only the Congress Party which can provide these economic gains to the people. That is why after the Emergency was declared, the Congress Party has adopted this economic programme for the general well-being and uplift of the people.

We got political independence in 1947, at that time the foreign power put all sorts of obstacles and now the fascist forces are there to put all sort of obstacles in the way of economic programme. After the economic programme was launched, the country has gained tremendously within this short period.

Sir, as you know, the Congress Party has always been in power at the Centre and also almost in all the States. In future also, the Congress Party will be ruling this country. In opposing the extension of one year to the life of present Lok Sabha, it was mentioned by some opposition members that because of the fear of losing the elections, the Congress Party is not going to fight the elections now. I am a new Member, but I can say with confidence that the Congress Party will win the elections now or later. It is the Congress Party which represents the masses. The Government by the Congress Party is by the people of the people and for the people.

As I said, what the country needs at the present moment is economic gains In India we have adopted the democratic socialism. We are well on the road of socialism. We have set this 20-Point Programme as twenty milestones in the socialistic path. We know that there will be difficulties in achieving those objectives but it is only the Congress Party which can face those difficulties.

Sir, I would like to tell this House that if there are elections now, attention of most of the people will be diverted from the economic reforms to the elections. In Orissa we had a number of elections and a number of ministries and we know what happens during elections. All the machinery concerned with developmental work is diverted towards the elections. So, if we lose this one year of working season, we will simply-slide back by ten years.

Lastly, I support this Extension Bill because in that period if we will be marching forward again and not be going back. I think the country will progress.

With these few words, I support this Bill.

श्री जांबुबंत घोटे (नागपुर) : सभापति
महोदय, मैं लोक सभा की श्रवधि बढाने
का जो विधेयक पेश किया गया है उस का
समयँन करने के लिये खड़ा हुआ हू । प्रजातंत्री
लोकशाही या ससदीय प्रजातंत्र मे जो चुनाव होने हैं उम के दौरान सारे देश में, सारे
इलावें में एक बातावरण तैयार होता है जो देश की मारी स्थिति की बिगाइ देता है, तहस नहस कर देता है । हम ने देखा है कि जब भी चुनाव होने हैं ग्राम पंचायत से लेकर संसद तक, तो उस मे संघर्ष होते है, संग्राम होता है ग्रीर चुनाव के दौरान हम ने कई कत्ल होने भी देखे है, ग्रीर कई बातें होती हैं, केसेंग चलते हैं।

ग्रापानकालीन स्थित 1971 के बाद 1975 में घोषित की गई, जब हमारे देंग में ऐक्सटर्नल भीर इन्टर्नल दोनों ही तरह की ग्रापातकालीन स्थित है ऐसी हालन में चुनाब कराना मेरे ख्यान से मुनासिब नही है। इसलिये मैं इस विघेयक का समर्थन करता हूं। चुनाब के जरिये और चुनाव के वौराम ग्राप ने देखा होगा कि णक्ति, सम्मत्ति और समय का जो व्यय होता है उस की कीमत हम

### [श्री जांव्वंत घोटे]

5 साल में भी नहीं चुका सकते। चुनाव के दौरान जो खर्चा होता है, घरबों रुपया खर्च होता हैं, सत्ताधारी दल की ग्रोर से पूरे यन्त्र भौर पैसे का इस्तेमाल किया जाता है, विरोधी दलों की भ्रोर से भी यही ढंग के दूसरे हथकंडे इस्तेमाल किये जाते हैं धौर वातावरण में एक ऐसी भयानक स्थिति पैदा होती है कि चलना फिरना भी मुश्किल होता है। जब देश में ग्रापातकालीन म्थिति है उस वक्त यदि हम चुनाव कराने हैं तो इन सारी वातों का हम को मुकाबला करना पटेगा ग्रीर ऐसी प्रवस्था में जब दो किस्म की आपात-कालीन स्थिति है चुनाव कराने का समर्थन नहीं हो सकता। चुनाव लाना चाहिये जब हम कहते हैं, भन्तरात्मा की बार्ते बहुत श्रायी हैं, हमारे साथी जो परसो तक जनसंघ में बे उन्होंने झन्तरात्मा की झाबाज दे दी और फ्लोर कोस कर के कांग्रेस में झागये।

**एक माननीय सदस्य** : कांग्रेस में नहीं भाषे बल्कि इंडिपेंडेंट हैं ।

श्री जांबुबंत घीटे : ग्रभी इंडिपेंडेट हैं, कल कांग्रेस में चले जायेगे ।

डा० कैलाश (बस्बई दक्षिण) : ग्राप भी ग्रा जार्येगे ।

भी जांबुबंत भोटे: डा॰ कैलास मैं आप का दोस्त हूं, लेकिन वेदमान दोस्त नहीं हूं। जब हम और आप विधान सभा में थे उस वक्त पहला मेरा केस हुआ जिस में विधान सभा का मेरा सभासत्व खत्म कर दिया गया था। तो आप और हम एक दूसरे की अच्छी तरह से जानते हैं, वह सवाल छोड़ दीजिए। प्रश्न यह है कि समय, सम्मत्ति और शक्ति की जो फजूलखर्ची होती है चुनाव में, उस को रोकना इस आपातकालीन स्थिति में बहुत ही जरूरी है, निहायत जरूरी है।

जब प्रापातकालीन स्थिति हमारे देश में जारी है और इस सदन के इधर के और उघर के, पार्टी-इन-पावर के धौर अपोजीकन के, दोनों के लोग कारागार के झन्दर बन्द हैं, जब दोनों तरफ के लोग कारागार में बंद है, राज्य विधान सभाश्रो के भी कुछ लोग कारागार के ग्रन्दर बन्द हैं, राज्य सभा के कई सदस्य भी इस समय कारागार के धन्दर बन्द है, ऐँसी अवस्थामें जो प्रचार खुले वातावरण में करने का लोगों को मौका मिलता है, ब्राजाद वातावरण में इलैकशन में हिस्मा लेने का भ्रधिकार जो सारे लोगों को है, उस अधिकार से इस आपातकालीन स्थिति में उन सब लोगो को वंचित होना पड़ता है। धौर जब घापातकालीन स्थिति है तो एक बात साफ़ है कि भ्रापातकालीन स्थिति का समर्थन करने वाले हमारे देश से काफ़ी लोग हैं। श्रव जब ग्रापातकालीन स्थिति का समर्थन करन वाले सारे किस्म के लीग हमारे देश में है, 20 सूत्री कार्यक्रम का भी समर्थन करने वाले सारे किस्म के लोग हमारे देश मे हैं, तो ऐसी श्रवस्था में चुनाव कराना कहां तक ठीक है।

प्रजातन्त्र की बात करने वाले बहुत से लोग है और सभापित जी, मैं भाप को बताना बाहता हूं कि संसदीय प्रजातन्त्र का समर्थक मैं न पहले कभी था भीर न भाज हूं। संसदीय प्रजातन्त्र का समर्थक मैं न पहले कभी था भीर न भाज हूं। संसदीय प्रजातन्त्र का समर्थक मैं कभी नही था भीर भी मैं उसकी मुखालफत करता हूं भीर संसदीय प्रजातन्त्र मे मेरा विश्वास नहीं है क्योंकि इस मे बेस्ट भाफ भनी एष्ड टाइम बुरी तरह से होता है भीर किसी भी दूसरी शासन व्यवस्था पर इतने बड़े ढ़ंग से पैसा, बक्त भीर शक्त खर्म नहीं होती।

प्रजातन्त्र का समर्थन करने वाले लोग, प्रजातन्त्र को टिकाने की जो बात करते हैं, उस के लिए श्रगर प्रजातन्त्र को रखना है, तो जब इतने सारे लोग कारागार में बन्द हैं, उस वक्त चुनाव कराना कहां तक मुना- सिंब है, यह मैं घपने साथियों से पूछना चाहुता हूं।

मेरी एक यूचना है, संशोधन तो मैं नहीं कहता, कि इनडाइरेक्ट चुनाव ग्राज हमारे देश में हो रहे हैं। राज्य सभा के चुनाव भी हीने को हैं। इस वक्त यह बात ख्याल में रखनी चाहिए कि देश की राज्य विधान सभाग्रों के काफी सदस्य ग्राज कारागार में हैं भौर विधान सभाग्रों में से राज्य सभा के लिए जिन को हमें भेजना है, उन विधान सभाशों के बहुत से बोटर्स झाज जेल में हैं भीर जेल में होने की वजह से वे वोट नहीं कर सकते हैं। इस तरह राज्य सभा के सदस्य के लिए वोट करने का जो उनका अधिकार हैं, उस से वे वंचित हो जाएंगे। नागपुर के बारे में बम्बई हाई कोर्ट का मभी एक फैसला हुआ है जिस में उन्हों<del>ने</del> कहा है कि बोट करने के लिए जो लोग बन्द हैं उन को छोड़ दिया जाए। ऐसी स्थिति में राज्य सभा में भ्रपने प्रतिनिधि मेजने का जो प्रधिकार विधान सभा के उन मदस्यों की जोकि जेल में बन्द हैं प्राप्त हैं, उस से वे बंचित हो जाएंगे। मेरा कहना यह है कि उन्हें भी उस चुनाव में हिस्सा लेना चाहिए भीर उन का हिस्सा लेना बहुत जरूरी है। इसलिए मेरी यह मूचना है, मैं इसे संशोधन नहीं कहता, कि राज्य सभा के चुनावों को भी एक्सटेंड करना चाहिए जोकि होने वाले हैं और जिन का टर्मेखत्म होने वाला है। सारे किस्म के इनडाइरेक्ट चुनावों को, जोकि देश में होने वाले हैं, ब्राज रोक देनाचाहिए, यह मेरी प्रार्थना है।

सभापति महोदय, एक प्रश्न मैं विपने सभी साथियों से पूछना चाहूंगा। मुझे मालूम है कि कई लोग यहां ऐसे बैठे हैं जो कि विघेयक का विरोध कर रहे हैं। विरोध करने की भूमिका हमारी भी हो सकती है। केवल विरोध के लिये विरोध करना यह बात कहां तक मुनासिब है, यह भी उन्हें सोचना चाहिये।

मैं कहना चाहना हूं कि उनको सीने पर हाथ रखकर बताना चाहिये कि देश मे इस समय चुनाव होना ठीक है या नही। मेरा दावा है कि जो लोग इम विधेयक ने खिलाफ वात कर रहे हैं, वह भी कहते हैं कि चुनाव नहीं होना चाहिये और यहां ग्रन्दर ग्राकर करते हैं कि चुनाव होना चाहिये। यह भूमिका ठीक नही है। ग्रगर लोक-सभा का टर्म बढता है तो हमारा भी टर्म एक साल के लिये बढता है। लेकिन चूकि झपोजिशन में हैं, इसलिये खिलाफत करनी है कि यह टर्म बढना नहीं चाहिये, यह बात पाखंड है, ढ़ोंग है, इसका मैं विरोध करता हूं।

चुनाव के लिये जो तैयारियां होनी चाहियें, महाराष्ट्र भीर विदर्भ में हमारी वहतैयारियां ऐसी है कि अपर आज भी चुनाव होता है, तो हम उतने ही ग्रन्छे ढ़ंग से लड़ सकते हैं जितना कि वे लोग लड़ सकते हैं, जो आज इस विधेयक का विरोध कर रहे हैं। चुनाव में म्राना या न म्राना, कोई प्रश्न नही है। प्रश्न है कि ग्रापात-कालीन स्थिति मे यह विधेयक प्रजातैत्रीय है या नही। मेरे ख्याल से यह विश्वेयक बहुत ज्यादा प्रजातंत्रीय है, सही मानों में प्रजातंत्रीय है। हमारे देश में संसदीय प्रजातंत्र चल रहा है, जिसका कि मैं हिमायती नही हूं। उस संसदीय प्रजातंत्र के हिसाब में भी यह विधेयक बद्दुत प्रजातंत्रीय है।

यहां पर संसदीय प्रजातंत्र का जिस दंग मे समर्थन हो रहा है, ग्रगर उसको बाजू में रखा जाये तो भी मैं खुले दिल मे, खुले अन्तः करण से इस बिल का समर्थन करता हूं। मैं ग्रपने साथियों से भी दरश्वास्त करता हूं कि वे इसका समर्थेन करें।

### [बी जांबुवंत चोटे]

मेरा दल नेताजी सुभाषचन्त्र बोस का संगठन है, कार्वर्ड ब्लाक ग्रीर महाविदर्भ राज्य संघर्ष समिति भी इस विधेयक का तहैदिल से समर्थन करते है।

बी बूलबन्द डावा (वाली): मधापति
महोध्य, जब से हिन्दुस्तान प्राजाद हुआ है,
तब से यहां पर काग्रेस का शासन रहा है।
1947 के बाद धाज तक देश ने जो प्रगति
की है, वह काग्रेस के प्रयत्नों के कारण हुई
है। अगर हम, देश को सम्पूर्ण काति का
नारा लगाने वालों के भरोसे पर छोड देते,
जो सम्पूर्ण काति के नाम पर देश को प्रराजकता, उच्छुखलता और प्रनुभासनहीनता मे
झोकना चाहते थ, तो आज देण की क्या
स्थित होती, इसकी कल्पना सहज ही की जा
सकती है।

26 जून को इस देश में एक बड़ा मज्जूत कदम उठाया गया, जिसकी वजह से मुत्क को टुकड़े-टुकड़े होने में बचा लिया गया। उस कदम की हिन्दुरतान की 58 करोड़ जनता ने सराहना की है, उसने इसका विरोध नहीं किया। जनता ने यह अनुभव किया है कि काग्रेस पार्टी ने यह जो मजवून कदम उठाया है, उससे देश ठीक मार्ग पर चलने लगा, और उसकी विकास की गति तेज हो गई।

यह 20-सूदी कार्यक्रम जनता का कार्य-क्रम है। यह किमी पार्टी का कार्यक्रम नही है। देश बड़ा है, पार्टी छोटी है। काग्रेस कभी भी यह नहीं कहती कि वह पावर मे रहना चाहती है। देश को बचाने के लिये यह कदम उड़ाया गया और हम लोगो को बड़े दुख के साथ यह कदम उठाना पड़ा। जो लोग सम्पूर्ण कार्ति का नारा लगाते थे, उन्होने गुजरात की ग्रसेम्बली को खत्म कर दिया और वे बिहार की ग्रसेम्बली को भी खत्म करना चाहते थे। उन्होने देश के हर भेज में अनुशासनहीनता को बड़ाबा दिया था।
जब प्राइम मिनिस्टर के केस में इलाहाबाद
हाई कोर्ट की जजमैट के फिलाफ अपील की
गई तो उन लोगों ने राष्ट्रपिन भवन पर
घरना दिया। उन्होंने पुलिस वालों और
मिलेटरी वालो को विद्रोह करने के लिये
भड़काया। देश की बचाने के लिये यह कदम
उठाया गया और जब विकास की ओर कदम
बढते हैं तो उनको नहीं रोकना चाहिये।
यह बीस-सूती कार्यक्रम जनता का प्रोग्राम
है और सारी आम जनता ने उसकी सराहना
की है। देश के गरीब लोग यह समझने लगे
है कि मुल्क आगे बढ रहा है।

TOO.

सवाल यह है कि क्या चुनाव जरूरी है या मुल्क की प्रगति का काम, अगर इस समय चुनाव होते, तो हम अवश्य जीत जाते । देश में यह हवा बन गई है कि काग्रेस चनाव मे जीत जायेगी, लेकिन श्रीमती इदिरा गाधी ने सोचा कि इस नहीं है, समय पार्टी का सवाल देश को बचाने का सवाल है उन लोगों के हाथों से जो देश को बर्बाद करना चाहते है। ये लोग 1947 के बाद ग्राज तक पावर मे नही आये है। तो उन्होने एक तरीका सोचा कि काग्रेम के सदस्यो को गाली दो, उन पर कीचड उछाला भीर गन्दगी फेको । देश ने यह महसूस किया कि उन परिस्थितियों मे कडे कदम उठाने की ब्रावश्यकता है भीर इस दुष्टि मे प्रधान मंत्री ने भापतकालीन स्थिति की घोषणा की।

मरकार के धलग-धलग विभागों में हजारों ध्रफसरों को भ्रष्टाचार के धारोप में नौकरी से निकाल दिया गया है। गाड़िया ठीक समय पर चलने लगी है, कारखानों में उत्पादन बढ़ने लगा है भीर खेतों में धन्न की उपक्ष में वृद्धि हुई है। देश के गांव में रहने वाले छोटे-छोटे लोगों को लाखों रुपये के कर्जें से मुक्त कर दिया भवा है। सगर इस बढ़ते हुए कदम को रोक दिवा गया, तो देश का बड़ा भारी अडिल होगा।

श्री गोखले ने जो बिल पेश किया है बहु कानून भीर संविधान के अन्तर्गत है। बाहरी खतरे और आन्तरिक अध्यवस्था के कारण ही एमरजेंसी लगाई गई है। कल हमने देखा कि श्री दीनेन भट्टाचार्य ने पेमेंट आफ बेजिज एक्ट का विरोध किया; उन्होंने कानून को नहीं पढ़ा और केवल विरोध के सिये विरोध करने सगे।

जहां तक चुनाव का सम्बन्ध है, क्या इसको एक साल तक स्थिगत रखने से आसमान गिर जायेगा ? अभी माननीय सदस्य श्री घोटे ने कहा है कि इल क्शन के वातावरण में लोग प्रगति नहीं कर सकते हैं, क्योंकि उस समय आपस मे तनाव पैदा हो जाता है। मैं कहना चाहता हूं कि देश का बाहरी और आन्तरिक खतरे से बचाने के लिए, अनुशासन लाने के लिये और उच्छुंखलता से बचाने के लिये यह एक सही और माकूल कदम है। इस बढ़ने हुए कदम को रोकना नहीं चाहिये।

नया सफर हैं, नयी सुबह है, नयी सुबह को सलाम करो,

चली, चलो, न कहीं राह में क्याम करो

अगर बढते हुए कदम को रोक दिया, गया, तो देश पीछे चला जायेगा । इस समय आवश्यकता इस बात की है कि हम सब लीग विरोधी दल के लोग भी बीस सूत्रो कार्यक्रम को पूरा करने में मदद करें। हम पहले जनता के इस कार्यक्रम को पूरा करें और उसके बाद जनता के सामने चुनाव के लिये जायें।

SHRIMATI T. LAKSHMIKAN-THAMMA (Khammam): Mr. Chairman, Sir, about the Revolution this was what Mahatma Ghandhi had said. I quote:

"Revolution will sweep India if Congressmen fail."

"The Congress has gained the trust of the people on account of its many sacrifices and penances; but if at this moment it were to let the people down by becoming their overlord instead of their servant and arrogate to itself a position of master. I venture to prophesy, on the strength of my experience of long years that, though I may be alive or not, a revolution will sweep over the country and that the people will pick out the white capped ones individually and finish them and a third power will stand to gain by this."

Sir, I consider you, Sir, as an associate of Vinoba Ji. I had quoted the above from the publication of the Indian National Congress.

Sir, Vinoba Ji is a great living saint next to Gandhi Ji. This was what the great saint said whom we respect so much. This was what he said at the Acharya Sammelan. What does the Acharya Sammelan, say?

The Acharyas' Sammelan felt that detention of large numbers of social and political workers, curtailment or civil liberaties and press censorship, including the coverage of parliamentary proceedings, were not good for the health of the nation; it is desirable to bring about normalcy through a series of steps to hold the elections as early as possible. They also expressed concern over the effects of the continuance of the present situation on the minds of the younger generation and said this will ultimately worsen the situation.

#### 17 hrs.

This is what the Acharyas said. I hope all of us have respect for the decisions of Vinoba and his Sammelan. Shri Sriman Narayan said that he was coming to Delhi and would meet the Prime Minister on the 23rd or 24th What happened? Why did Shri Sriman Narayan not get an interview? I

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[Shripati T. Lekshmakanthamma]

do not know. Bechara, he must have left. I do not know whether he has left or not....

AN HON. MEMBER: Is all this relevant?

SHRIMATI T. LAKSHMIKANTHA. MMA: It is very much relevant, because Vinobba and others feel that early elections should be held and the present emergency and the evil effects of it should be removed (Interruptions).

Whatever may be the position, the papers may not publish it. We may be in darkness, I agree the people may be in darkness, because her istelligence works in every part of the country and they have their own reports of how many people are arrested, how many are in jail, how much restlessness there is. So how can you risk it?

This is the main situation and reason why we are not prepared to face an election. What happened? Women in long queues had voted. They have been your supporters. But the theory is anybody who supports you 'cut him'. Women had stood in long queues and voted saying 'our woman is the Prime Minister'. But what happened? Their rights are taken away; even the little rights that her father had given are taken away Of course, thanks for a small measure brought in. But I do not know how much practical implementation of it there will be. I wish them all success as far as the Equal Remuneration legislation is concerned.

As regards labour, only today you passed that Bill. About the DMK, it was once a great friend. We did not even set up one candidate, even for the pleasure of it because the wave was there. At least we wanted to be satisfied that we had some MLAs in the Assembly At that time, for 10 petty parliamentary seats, we bargained with them. Today they are all

criminals to face trial. May be it is true. If a trial is to be faced, let us all face if.

So, also about Charan Singh who is in Jail, then Chandras'iekhar....

MR. CHAIRMAN: Your time is up.

SHRIMATI T. LAKSHMIKANTHA-MMA; Please give me some more tune.

About Kamraj, he was given Bharat Ratna' after his death. At least we recognised him after his death. There is a saying in Telugu: While living, you do not give a cup of milk, but on the graveyard you tie a cow.

What has happened? One wrong decision led to further wrong decisions Emergency was first proclaimed. Then to overcome the displeasure of the people over this action, you have to continue other measures, one measure after another; once the fall starts... (Interruptions).

I call this measure the outcome of a guilty conscience and fear complex. These are the two things that have resulted in this Bill. You have put thousands in. I know some instances. There were meetings at Hyderabad and Vizag. What happened? 500 students were arrested. Find out. We may not know it through the press. Is it a fact or not that 500 students were arrested.

MR. CHAIRMAN: Mr. K Lakkappa

SHRIMATI T. LAKSHMIKANTHA-MMA: Please give me two minutes.

SHRI K. LAKKAPPA (Tumkur): Mr. Chairman, I heard with rept attention ...

SHRIMATI T. LAKSHMIKANTHA-MMA: Only one word more.

MR. CHAIRMAN: Yes.

SHRIMATT T. LARSHMI-KANTHAMMA: Fear is a base instinct of mind. If we all become cowards how will we face foreign invasion? That should be removed from your mind, from the minds of people to make the nation strong so that they can decide things for themselves and you should not arrogate to yourself, to your ego the feeling that you are the deciding authority.

SHRI K. LAKKAPPA (Tumkur). I

shrik Lakkappa (Tumkur). I wholeheartedly support this Bill and I want to repudiate the thinking of some Members on the other side like Shrimati Lakshmikanthamma. She is such a good lady but she has associated herself with those people and landed herself in trouble. I do not know what has happened to her social reform and social thinking. Because, we also do respect their sayings At the same time we must see that the country, the people and the Constitution march forward.

We have seen enough elections In fact I have fought a number of battles since 1957 and I have also won many battles in elections. That process has been taking the country towards a certain direction and the political thinkers and the people at large should give serious thought to it. people Ultimately the will of the prevail; people will desire should get they results immediately after the elections After many elections, a state of emergency has been proclaimed and the whole country is under discipline The Prime Minister of our country is taking our country towards economic freedom and that is the will of the people That is a right decision that the Prime Minister has taken The question is whether we need any reforms in the election process; that is why there is need for extension of the Lok Sabha's term by one year It is not a political action; we do not want to take any political advantage It is the desire of the people that election reforms are necessary and in order to reflect the will of the people certain changes should be made Economic freedom should be given to the

people The process of election should be such as to reflect the true will of the people. This is not the thinking of the other side and we have been observing that for many years. They have abused the freedom that has been given under our Constitution. Freedom is only for the black marketeers, for hatching conspiracies and for exploiting the dumb millions and perpetuate what is called election stunts and manouvres and thus create impossible situation an needs drastic action. The country That is the outcome of this This emergency would emergency Minister help us Hon Gokhale has to take count the dimensions of this country I suggest that the term of the Lok Sabha should be more than five years. When there is election we spend a lot of money and the country cannot afford it

MR. CHAIRMAN: I want to call the next hon Member. I want to give the maximum opportunity to as many Members as possible because I have to call the hon. Minister at 5-39.

SHRI K LAKKAPPA: I shall conclude

MR CHAIRMAN: You have concluded Shri Venkatasubbaiah. Hon. Members may be as brief as possible. I shall give time to as many Members as I possibly can.

SHRI P VENKATASUBBAIAH (Nandyal): Mr Chairman, Sir, while introducing the Bill, the Minister has said that the country is passing through critical times and it is necessary that the present life of the Lok Sabha should be extended by a year and it is also necessary since the Emergency was declared in the country and the internal security was in danger Sir, nobody disputes the fact that the election is an essential ingredient of parliamentary democracy and elections had been held in this country in the past from time to time after the enactment of our Constitution or even before that under a modified system under the Govt. of India

#### [Shri P. Venkatasubbah]

Act, 1937. I humbly submit to those people who are opposing this bill not to be hypocritical of their own conscious because the Congress Party neyer in the past had hesitated to take the verdict of the people and never in the history of the Congress Organisation it hesitated to quit office when it was necessary. In 1937, the Congress Party went into voluntary wilderness when they opposed the British Government with their imperialist policy.

Sir, I may recall in this connection the speech made by the hon. Prime Minister while addressing the delegates of the All India Congress Committee at Chandigarh when she said: "When I am to choose between the national interests and the party interests. I am prepared to subordinate the party's interests to national interests. It is evident and it is beyond doubt that even if the Congress Party goes to poll after the expiry of the present term of Lok Sabha, it will be returned with a greater majority than it is having now. And it may not be surprising that many of these parties or small groups who are opposing the policies and programmes laid down by the Prime Minister and the Indian National Congress will be wiped out of their existence, since the socio-political-economic programme that has been enunciated and put forward before the masses has won the widest support, ever possible, in this country. India is the biggest parliamentary democracy with nearly six hundred millions of people and nearly half of them are the voters. They are convinced more than ever that unless there is a firm socio-political-economic infrastructure, parliamentary democracy cannot survive in this country. For years to come, parliamentary democracy and the judiciary have been exploited by some few influential sections of the population to buttress their prosperity at the cost of the millions of our people. The people have been told time and again that parliamentary democracy does not mean an empty democracy. It is a democracy that will be supported by a strong base of economic prosperity to the weaker sections and vulnerable sections of the people. It is extremely necessary that the 20-point economic programme and other programmes should be given a fair trial, should be implemented in toto and should be given a sufficient time to have the real benefit from the policies and programmes of the Government. I say to our friends opposite that they should not be in that blissful ignorance or in the day-dreaming that the Congress Party is hesitant to go to polls because it is afraid of the people and it will not win the elections. It is the other way round to my friends opposite.

So, Sir, in the interest of our stability and also internal security and unity and also to save this country from the external aggression as well as internal disunity, it is necessary that we should go forward and pursue the policies and programmes of the Congress Party under the dynamic leadership of the Prime Minister. For this reason, we all wish that even our friends in the opposition should support this measure that has been brought forward by the Law Minister.

SHRI P G. MAVALANKAR (Ahmedabad): Mr. Chairman, Sir, I must confess that I am most unhappy today. I feel very uncomfortable because we are about to do something which is totally immoral and unconstitutional. I feel we have no right, no authority, no sanction to extend our own term here by deciding it ourselves. Surely, there is a higher appeal, appeal to the people. That can be stopped only if the situation is so extraordinary and grave like a direct war etc. In the past, we have had such unfortunate grave exigencies and aggressions which we have faced courageously. If such exigencies are there and we cannot appeal to the people, I can understand it. But there is no such grave emergency of that type to compel us to postpone elections by one year. This is a something totally unwarranted and unconstitutional and immoral.

In the statement of objects and reasons, the Law Minister says "It is considered necessary to extend the duration...." and stops there. He does not give any valid reasons to persuade the House and the country that the elections cannot be held now and that the elections should be postponed in the interests of the people and of the whole nation. I hope, in his concluding remarks, he will answer this question.

This decision to postpone the elections has been taken by the government out of its mentality of weakness It is a diffident government panicstricken government, not a confident government which has taken this decision. It is universally accepted in a democracy that an appeal from the legal sovereign has to be periodically made and converted into an appeal to the political sovereign. This Parliament is the legal sovereign body upto a point; but surely the people are more sovereign than Parliament. So why stifle and stop this appeal to the popular will and to the political sovereign?

And may I know where is the emergency? My contention in fact, is that this emergency both external and internal, is artificial, false, totally fabricated. I have never seen a more dishonest, more immoral and more legislaunprincipled piece οf Where the principle, is except that we want to extend our term by one year? This is the product of utter selfishness and of sheer short-sightedness. Such a cold, clever, cunning, calculated and cavalier use of our Constitution was unthinkable and unimaginable for the founding fathers of our Constitution. I am sure, it is equally unthinkable and unimaginable for those of us who believe in democracy and constitutionmzifa

I have listened to all the speeches made during this debate. It is said that the extension is sought to comolidate the gains of the emergency, whatever they are. I may not accept those so-called gains. I may have my strong reservations about them; but if

the gains are there, then why not make the claim of such gains of the emergency itself on election issue and go to the people? Sir, my tear is that after one year, Government will again say that they require extension for one more year and then for another year and so, they will go on like this indefinitely. Sir, the real point is that the gains of emergency are not for the people but the gains of emergency are for their own power and perpetuation. Secondly, I want to suggest that even if the gains of emergency are there for the people, they are yet to be seen. But certainly people will say that the gains of emergency have accrued to Members of Parliament!

### श्री विभूति मिश्र (मोतिहारी) :

मेरा प्वाइट झाफ झाईर है। पिछली बार जब चार वर्ष में पालियामेट भंग कर दी गई थी, तो ये लोग कहते थे कि पालियामेंट को क्यो भग कर दिया गया, और झब झगर इस को एक साल बढ़ाने थे लिए यह विधेयक लाए है तो कहते है कि क्यो इस की अविध बढ़ाई जा रही है। दोनों बातें यं कैसे कह सकते है ?

MR. CHAIRMAN: There is no point of order.

SHRI P. G. MAVALANKAR: Sir, I do not mean personally to anybody but some Congress friends-including you when you were speaking earlier and not from this Chair-asked those of us who oppose this extension to resign. I hope the Congress friends or anybody else in this House will not be uncharitable to those who honestly believe that this measure is wrong. Some Congress members are chiding and arguing that we are honest enough and believe that this measure is wrong then we must get out of this Parliament. Some others say that the Opposition in their heart of their bearts are happy about this extension. These are very cruel and uncharitable remarks, Sir. I can only speak for myself, independent as I am, and not on behalf of any party or group I am quite unhappy about this Bill, 'As for

[Shri P. G. Mavalankar]

the challenge to resign, I can only say that one can accept it provided that the challenge accompanies simultaneously an assurance of holding byselections promptly in such areas where the Members resign. Therefore, what is the use of throwing empty words of a challenge? So, then I feel very unhappy today because of this un-principled legislation for extending our own life and term here, for which we have neither the right por the authority.

SHRI NATWARLAL PATEL (Mehsana): My friend Mr. Mavalankar is very unhappy. I am sorry to tell the House that I did not find him happy when he came in the Lok Sabha

So far as this Bill is concerned. Mr. Mavalankar is opposing it. I think, this is not a good tradition on his part. Therefore, I advise him that whatever good he finds on this side, he should support that.

I have heard Mr. Chatteriee I am much worried about him. He was teaching us some lessons of democracy. These people have no right, to teach lessons of democracy to Congress MPs. These people do not believe in democratic set up and now they have come forward to preach lessons of democracy, it is really very strange. The entire world knows what they have done in West Bengal. They struck terror in West Bengal during their regime.

I understand, Mr. Mavalanks, comes from Gujarat. So, he knows everything what is happening there So far as Congress Members are concerned, we are not after power but we are here just to serve the people So far as Gujarat State is concerned, tolay we are not in power there but when Panchavat elections were held, we got a brilliant majority. We have been subported by the people of Gujarat-80 per cent of them. We have got a brilliant majority. Mr. Mavalankar and other Opposition Members should not say that we are afraid of elections. I understand that so far as democracy is concerned, elections are essential; but I think elections are not everything for us. There is something more important than elections. We are trying to implement the 20-Point Programme. We understand what had happened in the past. There were forces which wanted chaos. They wanted to break the Parliament. I do not know whether Mr. Mavalankar was a party to it. There was a struggle against the duly-elected Assembly in Gujarat. Mr. Mavalankar did not utter a word at that time (Interruptions)

MR CHAIRMAN: Mr. Mayathevar.

SHRI NATWARLAL PATEL: So far as Gujarat is concerned, law and order has broken down absolutely. During the elections there, 4 Congressmen had been killed. Not only that. A number of Congress workers were beaten up I understand that there is contamination by Jana Sangh and RSS in Gujarat.

MR. CHAIRMAN' I understand that the time at the disposal of the House is limited. Mr. Patel, will you please resume your seat? Please be seated. Now Mr. Mayathevar.

SHRI K. MAYATHEVAR (Dindigul). I rise to support this Bill without any reservation or any condition. I suppart this bill in toto because I am fully aware that this bill, extending the life of the House, has been introduced not in the interests of the Members of Parliament This bill has been introduced, mainly and to the extent of 99.9 per cent, for the welfare of the 60 crores of people of India. It has been introduced by the hon. Minister Shri Gokhale to safeguard the cafety and the security of the nation It has been introduced to give bread to the people. If you put a question to the down-trodden masses of India, whether they would select vote or bread, they would say: "We want bread." Prime Minister Shrimeti Indira Chinthi had decided Emergency and anneunded the 20-Point Pruggamme to safeguard India against foreign aggression, aggression from the United States and I do not want to name any other country. What happened in

The Emergency was de-: Benetisdesh? claied to bateguard democracy in India. This should be understood by the Opposition. When there is a dispute or clash between the individual's policy and the policy of the political party, the interests of the political party should be safeguarded. When there is a clash between the interests of the political party and those of the country the country's interests should be given the first and the top-most priority. We are now extending the life of this House not for the interests of the Prime Minister, of the Law Minister or of the members of different parties. It is purely intended to bring bread to the people, down-trodden people. We welcome the 20-Point Programme. We welcome the Emergency. On behalf of the ADMK, I praise the hon Prime Minister and the President of India and congratulate them for introducing President's rule in Tamil Nadu, in order to put down corruption. By introducing President's rule in Tamil Nadu, they are teaching a lesson to the corrupt ministers in Tamil Nadu. The future ministers and politicians in Tamil Nadu and the future statesmen not only in Tamil Nadu but throughout India, must learn a lesson from the appointment of an enquiry commission by the Government of India, to enquire into the misuse of power by the Chief Minister of Tamil Nadu and his ministers. Therefore, I welcome the President's Rule. In fact, I came only yesterday from Madras. I have seen that hundred per cent of the people of Madras are smiling and they are welcome President's Rule. But, while we welcome this under the present situation, when normalcy is brought about in the Indian soil, when rebellions are put down, the people who are behind the bars should be released and we should have free and fair elections. Therefore, on behalf of the ADMK I support the Bill.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI R: R: GORHALE): Mr. Chairman, I have heard the speeches of the hon. Members with very great attention and care. I am thankful that the Bill has

been supported, not only by members of the Congress Party but by a good many of the members of the opposition parties, as well as by the independents. Even those opposition members who opposed the Bill, when I heard their speeches, I somehow or other got the impression that they were speaking with their tongues in their cheeks. Because, I felt that they were opposing as they knew whether they oppose it or not, the Bill is going to be passed, and they really whole heartedly wanted this measure to be passed.

SHRI ERASMO DE SEQUEIRA: He is misleading himself.

SHRI H. R. GOKHALE: I do not wish to be legalistic. Some members have referred to the argument that this is unconstitutional, apart from the argument of Shri Mavalankar that it was immoral also. I do not know how it is unconstitutional. Nobody has explained it, not even Shri Mavalankar.

AN HON. MEMBER: They themselves do not know it.

SHRI H. R. GOKHALE: One thing is quite clear, namely, that the very Constitution which, in the normal circumstances, dictated that an election should come after a period of five years is over, also laid down that if there is an emergency in operation, this House by law can extend the period for not more than one year at a time. Therefore, I do not have to answer this, because nobody has said how it is unconstitutional. Therefore, as I said, I do not want to be legalistic.

first Coming to the speaker. Shri Somnath Chatterjee, who spoke very eloquently, as he usually does, so far as today's speech is concerned, apart from his eloquence, unfortunately, I found little substance in it. He said that the emergency was brought on the 25th June on account of internal disturbances and the earlier einergency of 1971 on account of external aggression. According to him there is no emergency now and, therefore, this measure, as he put it, was only with a view to perpetuate the status quo.

## [Shri H. R. Gokhale]

Now it is ununderstandable how any person, who has observed the developments in this country in the last one year or so, particularly before the 25th of June, can say that the situation which was prevailing in this country 'was not an emergency situation. Have we forgotten how these very exponents of democracy and liberty, who are very loud about these terms today, had been doing everything in their power to subvert and to destroy democracy in this country? They are now talking in terms of liberty, democracy and freedom of speech. But I believe that even the maximum of idealistic concept of democracy cannot envisage that there can be liberty or democracy to destroy democracy itself.

We have seen how these very people and these very parties acted a few months before the emergency. Have we forgotten that when the Gujarat situation arose, a popularly elected legislature was forced to step down by force and coercion? But when it did not fit in with their concept of democracy . . . . . .

SHRI DINEN BHATTACHARYYA (Serampore): All stale arguments

SHRI H. R. GOKHALE: May be stale arguments, but these are all facts. They have become stale to my hon. friend, because they are inconvenient to him. My hon. friend does not want to be reminded of these things, because these are arguments which are inconvenient to him.

The point is that an atmosphere had grown, a deliberate attempt was made to develop that atmosphere, where democracy in this country could not function. I have no hesitation in saying that in the building up of this atmosphere some of these political parties had taken a major share. I would even go to the extent of saying that they were backed up by forces which were not favourable or friendly to India.

Don't we remember how Parliament itself functioned? Was that the concept of democracy in the minds of

these people at that time? No measure could be undertaken, canvassed, argued or placed before the House without unseemly scenes of interruptions and at times even unseemly behaviour. All this is democracy!

Some of them were saying that we should restore normalcy. Is it the suggestion that all that was happening before 25th June was normalcy and that it should be restored? But what was happening before 25th June was not normalcy. In fact, conditions which were in the nature of abnormality had been created in this country for a length of time, so that to say that we should now restore those conditions is the very negation of democracy.

Therefore, I can only say that all these loud phrases about liberty, democracy and so on and so forth are only used for the sake of opposing this measure, but they all know that they themselves have been party to the scheme for destroying and subverting democracy in this country.

It is in these circumstances that the emergency of June, 1975, was imposed. It was in a sense an unprecedented step because after independence while emergency on account of external aggression had been proclaimed, emergency on account of internal disturbances had not been proclaimed.

Why was this extraordinary step taken unless it was a fact that the very existence and maintenance of the democratic fabric of the country was in danger at that time? And it was in danger.

It is said that those conditions have changed over-night. Of course, one thing is true that some of the people who had been instrumental in creating this atmosphere of subversion are not in a position to operate so effectively now and conditions have been quiet. This, in fact, is proof of the fact that they were responsible for creating those conditions. But this is not to say that conditions have come back to normal.

The forces which wanted to create Instability, the forces which wanted to create subversion and destruction of democracy in this country are still at work. It may be that because of the steps taken in right time by the Government and the Prime Minister, they are lying low, but it does not mean that those forces are dead. Therefore, It is necessary that before it is too late we must take care to see that these forces of reaction do not raise their heads again to create the conditions of abnormality which were prevailing before the declaration of emergency on 25th June, 1975.

Something was said about the Statement of Objects and Reasons. What is wrong with the Statement of Objects and Reasons? Anyone who knows the purpose of the Statement of Objects and Reasons will also know that it is intended to indicate the purpose in law of the particular legislation. That is precisely explained in the Statement of Objects and Reasons. The political basis and the economic basis of a step which is being taken are matters for this House to discuss and consider and for the Government to explain at the appropriate time. I tried to do that in my opening speech and I am trying to do it now.

Shri Somnaih Chatterjee very cursorily referred to the right of recall. I am sure that if that right were there. he and some of his collegues would be the first to be recalled by the electorate. It is now said that people are being suppressed, people are not supporting this emergency. To say this is not to appreciate or understand or to deliberately distort the exact position which is there in this country. The fact is that an overwhelming majority of the people in this country, from the rural as well as urban areas, have very stoutly and strongly welcomed the proclamation of emergency in this They have wlecomed the country. sense of discipline which it has brought in; they have welcomed the implementation of the economic plans; they have welcomed the removal of hurdles in the implementation of these plans; they

have welcomed coming into force a political atmosphere which is really in consonence with this atmosphere. And I stoutly refute that the people are not behind the proclamation of emergency. On the contrary. I vouchafe to say that very widely all over the country, the people have said and have been saying that the emergency was just the thing which it was necessary at that time and it has been done by the Prime Minister.

One of my friends has talked about democracy. I wonder since when he began to believe in democracy. The point is this. It is only when you use that particular slogan with arguments.....

#### (Interruptions)

SHRI DINEN BHATTACHARYYA: I am also a believer in democracy. My political career....

## (Interruptions)

SHRI H. R. GOKHALE: I have also been in the political movement from early 1938. Do not remind me of that.

## (Interruptions)

SHRI DINEN BHATTACHARYYA: I have been since 1930. I am a behever in democracy but not undemocracy.

#### (Interruptions)

SHRI H. R. GOKHALE: I am glad to hear that from you.

SHRI S. A. SHAMIM (Srinagar): Both of them are old enough to leave politics now.

#### (Interruptions)

SHRI H. R. GOKHALE: Therefore the debate went on which was a distortion of the correct facts of the situation today. One thing is clear that a general election in a vast country like India with an electorate of about 300 million people does create an atmosphere apart from the economic consequences which might tend to give rise to something or strengthen the inflationary situation and so on, of disturbance in a situation like this.

[Shri H. R. Gokhale]

(Interruptions)

You will get a chance to have an election and at that time we will see.

## (Interruptions)

I am only saying that, Somebody has said-I do not remember whothat the Government is acting as if it has no confidence m itself. In other words, it was suggested that the Government is not going in for an election because they are afraid that they will not win the election. I want to be very categorical on this that if at all there was any time, if we looked at it from the point of view only of winning an election, which was favourable to the Congress Party, it was this time. I am quite sure that if elections were held, the Congress Party will come back with a majority, fur more than the majority it has today. But as the Prime Minister has said-of course, it cannot apply to all of them-most of them may not be here. That is a different matter

#### (Interruptions)

In a situation like this, you do not consider merely from the point of view of winning or losing an election Every political party, no doubt, wants to win an election So does the Congress Party. But the objective in a country like this in a situation like this is not only to win an election That is why she has said that while she is quite sure that the present situation is right for the Congress Party to come back, the needs and the demands of the situation are such that the present time is not the right time for election because of the various factors which have been mentioned before this House just now. Therefore, there is no point in going trito all these arguments. I know the motivations of some of the Opposition parties behind this. I also know that most of the Opposition parties and Independents have supported this riseasure and (M) is an indication of the fact that an overwhelming majority in this House is in favour of this measure.

I recommend this Hill for the consideration of this Mouse.

MR. CHAIRMAN: The question is:

"That the Bill to provide for the extension of the duration of the present House of the People, be taken into consideration."

The Lok Sabha divided.

Division No. 24]

[17.45 hrs.

#### AYES

Agrawai, Shri Shrikrishna Ahirwar, Shri Nathu Ram Ambesh, Shri Ankineedu, Shri Maganti Ansari, Shri Ziaur Rahman Appalanaidu, Shri Arvind Netam, Shri Austin, Dr. Henry Awdhesh Chandra Singh, Shri Azız Imam, Shri Babunath Singh, Shri Balakrishniah, Shri T. Banamali Babu Shri Banera, Shri Hamendra Singh Banerjee, Shrimati Mukul Barua, Shri Bedabrata Basappa, Shri K. \*Basumatari, Shri D. Besra, Shri S. C. Bhagat, Shri H. K. L. Bhargava, Shri Basheshwar Nath Bhatia, Shri Raghunandan Lal Bhattacharyyia, Shri Chapalendu Bheeshmadev, Shri M Bist, Shri Narendra Singh Brahmanandji, Shri Swami Brij Raj Singh-Rotan, shut Buta Singh, Shri

<sup>\*</sup>By mistake voted for NOES Corrected to AYES.

## 181 House of the People MAGHA 15, 1897 (SAKA) House of the Péople 182 (Extn. of Duration) Bill (Extn. of Duration) Bill

Chakleshwar Singh, Shri Chandrakar, Shri Chandulai

Chandrashekharappa Veerabasappa,

Shri T. V.

Chaudhary, Shri Nitira; Singh

Chavan, Shrimati Premalabai

Chhotey Lal, Shri

Chhutten Lal, Shri

Chikkalingaiah, Shri K.

Daga, Shri M. C.

Das, Shri Anadi Charan

Das, Shri Dharnidhar

Dasappa, Shri Tulsidas

Daschowdhury, Shri B. K.

Deo, Shri S. N. Singh.

Desai, Shra D. D.

Dhamankar, Shri

Dhillon, Dr. G. S.

21111011, 21. G. S.

Dhote, Shri Jambuwant

Dhusia, Shri Anant Prasad

Dixit, Shri G.-C.

Dixit, Shri Jagdish Chandra

Doda, Shri Hiralal

Dube, Shri J. P.

Dwivedi, Shri Nageshwar

Engti, Shri Biren

Ganga Devi, Shrimati

Gangadeb, Shri P.

Gavit, Shri T. H.

Giri, Shri S. B.

Gokhale, Shri H, R.

Gomango, Shri Giridhar

Gopal, Shri K.

Goswami, Shri Dinesh Chandra

Gotkhinde, Shri Annasaheb

Gowda, Shri Pampan

Hanumanthaiya, Shri K.

Hari Singh, Shri

Jaffer Sharief, Shri C. K.

Jagilvan Ram, Shri

Jamilurrahman, Shri Md.

Jeyalakshmi Shrimati V.

Jha, Shri Chiranjib

Jitendra Prasad, Shri

Kadam, Shri J.G.

Kadannappalli, Shri Ramachandran

Kader, Shri S. A.

Kaılas, Dr.

Kakodkar, Shri Purushottam

Kale, Shri

Kamakshaiah, Shri D.

Kamala Prasad, Shri

Kamble, Shri T. D.

Kapur, Shri Sat Pal

Karan Singh, Dr.

Kinder Lal, Shri

Kisku, Shri A. K.

Kotoki, Shrı Liladhar

Kotrashetti, Shri A. K.

Krishnan, Shri G. Y.

Kureel, Shri B. N.

Kushok Bakula, Shri

Lakkappa, Shri K.

Mahajan, Shri Vikram

Majhi, Shri Gajadhar

Majhi, Shri Kumar

Malhotra, Shri Inder J.

Mallanna, Shri K.

Mandal, Shri Jagdish Narain

Manhar, Shri Bhagatram

Maurya, Shri B. P.

Mayathevar, Shri K

Mirdha, Shri Nathu Ram

Mishra, Shri Bibhuti

Mishra, Shri G. S.

Mishra, Shri Jaganfiath

Mohapatra, Shri Shyam Sunder

Mohsin, Shri F H.

Murmu, Shri Yogesh Chandra

Nask, Shri B. V.

Negi, Shrì Pratap Singh

Oraon, Shri Tuna

Pahadia, Shri Jagannath

Painuli, Shri Paripoornunund

Peledker, Shri Manikrao

Pandey, Shri Damoder

# 183 House of the People (Extr. of Duration) Bill

FEBRUARY 4, 1976 House of the People (Extn. of Duration) Bill

Pandey, Shri Narsingh Narain

Pandit, Shri S. T.

Pant, Shri K. C.

Packai Hackip, Shri

Parashar, Prof. Narain Chand

Patel, Shri Arvind M.

Patel, Shri Natwarlal

Patil, Shri E. V. Vikhe

Patil, Shri Krishnarao

Patnaik, Shri J. B.

Peje, Shri S. L.

Raghu Ramaiah, Shri K.

Rai, Shri S. K.

Raju, Shri P. V. G.

Ram Hedaoo, Shri

Ram Surat Prasad, Shri

Ram Swarup, Shri

Ramji Ram, Shri

Rao, Shrimati B. Radhabai A.

Rao, Shri K. Narayana

Rao, Shri M. S. Sanjeevi

Rao, Shri M. Satyanarayan

Rao, Shri Nageswara

Rao, Shri P. Ankineedu Prasada

Rao, Shri Pattabhi Rama

Raut, Shri Bhola

Ravi, Shri Vayalar

Roy, Shri Bishwanath

Saini, Shri Mulki Raj

Samanta, Shri S. C.

Sangliana, Shri

Sankata Prasad, Dr.

Satish Chandra, Shri

Satpathy, Shri Devendra

Sayeed, Shri P. M.

Sethi, Shri Arjun

Shafee, Shri A.

Shahnawaz Khan, Shri

Shailani, Shri Chandra

Shambhu Nath, Shri

Shankaranand, Shri B.

Sharma, Shri A. P.

Sharma, Dr. H. P.

Sharma, Shri Nawal Kishore

Sharma, Dr. Shanker Dayal

Shastri, Shri Biswanarayan

Shastri, Shri Sheopujan

Shenoy, Shri P. R.

Shetty, Shri K. K.

Shinde, Shri Annasaheb P.

Shivappa, Shri N.

Shivnath Singh, Shri

Shukla, Shri Vidya Charan

Siddayya, Shri S. M.

Siddheshwar Prasad, Prof.

Singh, Shri Vishwangth Pratap

Sinha, Shri Dharam Bir

Sinha, Shri Nawal Kishore

Sohan Lal, Shri T.

Sokhi, Sardar Swaran Singh

Stephen, Shri C. M.

Sudarsanam, Shri M.

Sunder Lal, Shri

Suryanarayana, Shri K.

Swamy, Shri Sidrameshwar

Swaran Singh, Shri

Tayyab Hussain, Shri

Thakre, Shri S. B.

Thakur, Shri Krishnarao

Tulsıram, Shri V.

Uikey, Shri M. G.

Unnikrishnan, Shri K. P.

Vekaria, Shri

Venkatasubbasah, Shri P.

Venkatswamy, Shri G.

Vikal, Shri Ram Chandra

Yadav, Shri Chandrajit

Yadav, Shri Karan Singh

Yadav, Shri R. P.

رس

NOES

\*Basumatari, Shri D. Bhattacharyya, Shri Dinen

Bhattacharyya, Shri S. P.

<sup>\*</sup>By mistake voted for 'NOES'. Corrected to AYES.

Chowhan, Shri Bharat Singh Deb. Shri Dasaratha Dec. Shri P. K. Halder, Shri Krishna Chandra Hazra, Shri Manoranjan Horo, Shri N. E. Kiruttinan, Shri Tha Lakshmikanthamma, Shrimati T. Mavalankar, Shri P. G. Modak, Shri Bijoy Mohanty, Shri Surendra Mukherjee, Shri Samar Mukherjee, Shri Saroj Parmar, Shri Bhaljibhai Ram Deo Singh, Shri Ramkanwar, Shri Roy, Dr. Saradish Saha, Shri Gadadhar Sequeira, Shri Erasmo de Shamim, Shri S. A. Sher Singh, Prof. Singh, Shri D. N.

MR. CHAIRMAN: The result of the division is:

Ayes-191; Noes-25

The motion was adoptd.

MR. CHAIRMAN: Now we take up clause-by-clause consideration.

Clause 2—(Extension of duration of the present House of the people)

SHRI ERASMO DE SEQUEIRA: I beg to move:

Page 1,---

for lines 11 to 16, substitute-

"Provided that if both or either of the said Proclamations cease or ceases to operate before the said, period of one year, the present House of the People may continue until six month after the cesser of the said Proclamation or Proclamations, unless it is after such cesser,

dissolved under clause (2) of article 83 of the Constitution." (1)

Mr. Chairman, Sir, when I saw the Bill circulated, I was wondering why the proviso to clause 2 had been drafted in the manner in which it was draft. ed. After the discussion today in this House, I am beginning to understand the reason because there was a demand here by Prof. H. N. Mukerjeethat Government should hold the elections with the emergency on and the censorship on and all the political leaders in jail. Now I am beginning tounderstand, why the proviso is drafted as it has been. I am suggesting an alternative proviso to the provisio as it exists in the Bill.

I have two submissions to make in respect of the amendment. My first submission is, whether Government having come to the House and said that conditions in this country justifyeven though they say this against the facts according to us-the extension of the term of this House, can still retain for themselves the right to dissolve the House without lifting the Emergency, without getting out of the under which they are now operating and getting into the main clause. You cannot have it both ways. If Government say that the conditions in this country justify the extension of the term, then it must also say, to be consistent, that as long as those conditions exist, the House cannot be dissolved, because this country cannot remain without a Parliament. I think, at least on that much we agree.

My second submission is that if the plan is to hold an election, or the process of election-because substance they now forget-with the country as closely contained, as it is today, with the leaders in Jail, with censorship with extension of MISA and all that these Draconian laws, is no election at all. And, therefore, I have moved an amendment to the effect that this Government should only be able to dissolve this House if it comes forward and says that conditions for a free and fair elections are already there, which means [Shri Erasmo de Sequeira]

after either of the emergencies is lifted. This is the scope of my amendment.

SHRI H. R. GOKHALE: If there is anything unconstitutional, it is this amendment. The amendment reads like this:

"Provided that if both or either of the said Proclamations cease or ceases to operate before the said period of one year, the present flouse of the People may continue until six months after the cessor of the said Proclamation or Proclamations, unless it is, after such cessor, dissolved under clause (2) of Article 83 of the Constitution."

Now the extension of the House is till 18th March next year If the Emergency is lifted say in January, according to this amendment, the House should continue for six months after that. It is just what Article 83 does not permit

SHRI ERASMO DE SEQUEIRA: Article 88 says exactly that.

#### 16 km.

MR CHAIRMAN I will now put amendment No. 1 of Shri Erasmo de Sequeira to clause 2 to vote

Amendment No 1 was put and negatived.

MR. CHAIRMAN: The question is:
"That clause 2 stand part of the Bull."

The motion was adopted Clause 2 was added to the Bill.

Clause 1, Enacting Formula and the Title were added to the Bill.

SHRI H. R. GOKHALE. I beg to move:

"That the Bill be passed"

MR CHAIRMAN. There have been no names sent to me—Shrı Ram Deo Singh's name has come to me just a

second back. Even so, I will be fair and I will give him sime...

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SHRI ERASMO DE 'SEQUEIRA: We will not sit beyond 6 p.m.

MR. CHAIRMAN: I will take the pleasure of the House. I will take the reality stage when in five minutes we can have the Bill passed, why to postpone it for tomorrow?

Therefore, I will be fair and give opportunity to the hon. Member who wants to speak. I hope you will cooperate and let us have the Bill then put to vote.

SHRI S A. SHAMIM: Let us go home and celebrate it.

SHRI ERASMO DE SEQUEIRA: There will be Division on this.

MR. CHAIRMAN: Shr: Ramdeo Singh.

श्री रक्षदंच सिंह (महाराजगंज): समापित महोदय, इस बिल से हमको कोई ग्राप्ट्यं नहीं हुआ है। यह सरकार जिस राह पर जा रही है, उससे लगता है कि पता नहीं ऐसे-ऐसे बिल इस हाउस में कितनी बार उसको लाने पड़ेगे। यह कहना कठिन है। श्री गोखले ने कहा कि हम चुनाब से नहीं घबराते है, चुनाव तो हमारे पक्ष में होगा। ग्राप्ट ऐसी बात है तो ग्राप मुनाब में जाते क्यों नहीं है ? यह तो ग्राप पर निर्मर है कि जब तक चाहे एयर सेसी को लागू रखे।

भाज देश में सब तरफ शांति है, उसके बावजूद भी भाप एमरजेसी रखें हुए हैं। भाप अपनी शक्ति का कितना दुरुपयोग कर रहे हैं? यह भाप पर निर्भर है। तिमलनाडु में सरकार को आपने तोड किया, विभान-सभा को तोड किया तो भी भाप डैमोकेंट हैं और अगर कोई वकर, बकर्स की एसोसियेशन था जनता किसी करह दनको संग करने की मांग करती है तो वह फासिस्ट हो जाती है। आप इस

वैश्व के क्षेक्तल की कई परिपाक जता रहे हैं क्षेत्र करते करते हितका कर लेकतक की पायकी कर सामक कर सम्मान कर सामक है। जिल्ला के लेकतक की पायकी कर से कि कि मह कार्ड कर बात नहीं हो रही है। हमें वह बिक पाय है जब 1942 में भाग्दोलन के समय बाकी जी के नेतुल में इस लोक संबर्ध कर रहे वे तो मंग्नों ने कहा था कि वे फासिस्ट लोग है, जीकर हैं, वे जनता के दुष्पम हैं। माज जिल्ल सक्दों का भाग प्रयोग करते हैं, वे वाबर हमेगा इस हम के विचार स्वतंत्रय रखने बालों के लिये प्रयोगों ने प्रयोग कि से सेवकों के लिये प्रयोगों ने प्रयोग करते हैं।

लोकतंत्र की में बिग्राइते हैं, देश में पूर्ण कांति होते हुए भी किसी की सरकार को यह तोड़ते हैं। इन्होंने उत्तर प्रदेश की सरकार को सार्वेड कर दिया भीर श्री बहुगुणा को हुटा दिया, हो भी ये इसोम्हेट हो गये, सेकिन धगर जनता कहती है कि विहार भौर गुजरात की विधान-सभा को भंग करो तो जनता फासिस्ट हो जाती है। यह जबर्दस्ती की बात है। हम लोकतंत्र भीर महिंसा में विश्वास करते हैं। हम उन लोगों में से हैं, जो संसदीय प्रणाली में विश्वास करते हैं। हम तलवार, वम भौर पिस्तील की राजनीति में विश्वास नहीं करते हैं। लेकिन लोकतंत्र में जनता को विचारों की स्वतव्रंता होती है। जिस सरकार ने जनता के ब्रिज़ारों की स्वतंत्रता का हनन कर दिया है, उस को इस्रोकेसी का नाम लेने का कोई नैतिक हक नहीं है।

इस सरकार ने डिकार-स्वतंत्रता का हनन किया है। लोक सम्रा में हुए हमारे भाषणों को भी प्राज प्रस्कारों में नहीं छापा जा सकता है। क्या यह डिक्टेटर और फ़ासिस्ट का चरित्र नहीं है? यह सरकार पूरे दल-सल के साथ फ़ासिस्ट राह पर चल रही है। असर हैं यह कहूं कि आज केन्द्रीय सरकार फ़ाबिस्टों की सरकार है, तो यह कोई अत्युक्ति नहीं होगी।

इस सरकार ने लोगों को मिलने-जुलने
में होक दिया है और यन उस ने जुलाओं
को स्मिन्नत कर दिया है। उस ने अपने विशेधियों नो जैन में बन्द कर दिया है। आज श्री
के क्ष्मकास अत्यात कर रहे हैं। आज जेनों
में रखे गये लोगों की दुर्दशा हो रही है।
इस ने केवल आन्द्रोलन ही नहीं किया, बरिक् लाइनों को उकाइग, आनों को जनाया, सौर बिहार के लोगों को माद होगा कि सात होने अगर दिये ग्रेमें हो, हैकिन फिर भी अपेजी सरकार वे विश्वतार छोगों हे साथ जेल हो सनुष्यता और इन्सानियत ना अपनहार किया था। आज लोगों के साथ इन्सानियत का अपनहार नहीं हो रहा है।

मैं फहना चाहता हूं कि भी गोक में को कम से कम संविधात के साथ इस तरह मजाक नहीं करना चाहिए भीर मपनी मनित का दुरुपयोग नहीं करना चाहिए। सदन के जो सदस्य माज जैस में हैं, कम से कम उन के बारे में भूजना समय-सभय पर सदन को दी जाये कि वे किस जैस में रखे गये हैं, वे किस हासत में हैं भीर उन का स्वास्थ्य कैसा है।

> अन्त में मैं केवल यह कहना चाहता कि न रानी रहेगी, न राजा रहेगा, यह सदन सभी की कहानी कहेगा।

SHRI ERASMO de SEQUEIRA; Mr. Chairman, the only thing I have been happy about while listening to the debate on this Bill is that nobody has said that we are postponing the elections to save democracy, because if that has been said, this Government would have climbed to the commanding height to which they have not been before. The Minister rightly said that liberty does not contain the liberty to

## Igi House of the People FEBRUARY 4, 1976 (Extn. of Duration) Bill

#### [Shri Erasmo De Sequeira]

destroy democracy itself. Perhaps, he would say that to himself today, because as usual it is what is said to the other side, that is practised by the governing side that saves it. Even the concept of two emergencies is to us a new concept which was created when the second emergency was proclaimed and when Government, through the Minister in his reply to the first debate gave as one of its reasons for postponing the elections that election might contribute to inflation. It is scraping the bottom of the barrel and it is no argument to justify this unwarranted speech.

SHRI H R. GOKHALE: This is the same tune. same refrain and everything is the same. There is nothing to reply to.

MR. CHAIRMAN: The question is:

"That the Bill be passed."

Let the lobby be cleared.

The Lok Sabha divided:

Division No. 25]

[18.10 hrs.

#### AYES

Agrawal, Shri Shrikrishna
Ahirwar, Shri Nathu Ram
Ambesh, Shri
Appalanaidu, Shri
Arvind Netam, Shri
Awdhesh Chandra Singh, Shri
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Balakrishniah, Shri T.
Banamali Babu, Shri
Banerjee, Shrimali Mukul
Barua, Shri Bedabrata
Basappa, Shri K.
Basumatari, Shri D.
Besra, Shri S. C.

Bhargava, Shri Basheshwar Nath Bhatia, Shri Raghunandan Lal Bhattacharyyia, Shri Chapalendu Bheeshmadev, Shri M. Bist, Shri Narendra Singh Brahmanandji, Shri Swami Brij Raj Singh-Kotah, Shri Buta Singh, Shri Chakleshwar Singh, Shri Chandrashekharappa Veerabasappa, Shri T. V. Chaudhary, Shri Nitiraj Singh Chavan, Shrimati Premalabai Chhotey Lai, Shri Chhutten Lal, Shri Chikkalingaiah, Shri K. Daga, Shri M. C. Das, Shri Anadi Charan Das, Shri Dharnidhar Dasappa, Shri Tulsidas Daschowdhury, Shri B. K. Deo, Shri S N. Singh Desai, Shri D. D. Dhamankar, Shri Dhillon, Dr. G. S. Dhusia, Shri Anant Prasad Dixit, Shri G. C. Dixit, Shri Jagdish Chandra Doda, Shri Hiralal Dube, Shri J. P. Dwivedi, Shri Nageshwar Engti, Shi Biren Ganga Devi Shrimati Gangadeb, Shri P. Gavit, Shri T. H. Giri, Shri S. B. Gokhale, Shri H. R. Gomango, Shri Giridhar Gopal, Shri K. Gotkhinde, Shri Annasahen Gowda, Shri Pampan Jamilurrahman, Shri Md. Jeyalakshmi, Shrimati V.

House of the People

(Extn. of Duration) Bill

Jha, Shri Chiranjib Jitendra Prasad, Shri Kadam, Shri J. G.

Kadannappalli, Shri Ramachandran

Kader, Shri S. A.

Kailas, Dr.

Kakodkar, Shri Purushottam

Kale, Shri

Kamakshaiah, Shri D. Kamala Prasad, Shri Kamble, Shri T. D. Kapur, Shri Sat Pal

Karan Singh, Dr.

Kinder Lal, Shri Kisku, Shri A. K.

Kotoki, Shri Liladhar Kotrashetti, Shri A. K.

Krishnan, Shri G. Y.

Kureel, Shri B. N.

\*Kushok Bakula, Shri

Lakkappa, Shri K. Mahajan, Shri Vikram Majhi, Shri Kumar

Mandal, Shri Jagdish Narain

Manhar, Shri Bhagatram

Maurya, Shri B. P. Mayathevar, Shri K.

Mirdha, Shri Nathu Ram

Mishra, Shri Bibhuti

Mishra, Shri G. S.

Mishra, Shri Jagannath

Mohapatra, Shri Shyam Sunder

Murmu, Shrı Yogesh Chandra

Naik, Shri B. V.

Negi. Shri Pratap Singh

Oraon, Shri Tuna

Pahadia. Shri Jagannath

Painuli, Shri Paripoornanand

Palodkar. Shri Manikrao

Pandey, Shri Damodar

Pandey, Shri Narsingh Narsin

Pandit, Shri S. T.

Pant, Shri K. C.

Paokai Haokip, Shri

Parashar, Prof. Narain Chand

Patel, Shri Natwarlal

Patil, Shri E. V. Vikhe

Patil, Shri Krishnarao

Patnaik, Shri J. B.

Peje, Shri S. L.

Rai, Shri S. K.

Raju, Shri P. V. G.

Ram Surat Prasad, Shri

Ram Swarup, Shri

Ramji Ram, Shri

Rao, Shrimati B. Radhabai A.

Rao, Shri K. Narayana

Rao, Shri M. S. Sanjeevi

Rao, Shri M. Satyanarayan

Rao, Shri Nageswara

Rao, Shri P. Ankineedu Prasada

Raut. Shri Bhola

Roy. Shri Bishwanath

Saini, Shri Mulki Raj

Samanta, Shri S. C.

Sangliana, Shri

Sankata Prasad, Dr.

Satish Chandra, Shri

Satpathy, Shri Devendra

Sayeed, Shri P. M.

Sethi, Shri Arjun

Shafee, Shri A.

Shahnawaz Khan, Shri

Shailani Shri Chandra

Shambhu Nath, Shri

Shankaranand, Shri B.

Sharma, Shri, A. P.

Sharma. Dr. H. P.

Sharma, Dr. Shanker Dayal

Shashi Bhushan, Shri

Shastri, Shri Biswanarayan

<sup>\*</sup>By mistake voted for NOES, corrected to AYES.

NOES

House of the People

Shastri, Shri Sheopujan Shenoy, Shri P. R. Shinde, Shri Annasaheb P. Shivappa, Shri N. Shivnath Singh, Shri Siddayya, Shri S. M. Sinha, Shri Dharam Bir Sinha, Shri Nawal Kishore Schan Lal. Shri T. Sokhi, Sardar Swaran Singh Sudarsanam, Shri M. Sunder Lal, Shri Suryanarayana, Shri K. Swamy, Shri Sidrameshwar Swaran Singh, Shri Tayyab Hussain, Shri Thakre, Shri S. B. Thakur, Shri Krishnarao Tulsiram, Shri V. Uikey, Shri M. G. Unnikrishnan, Shri K. P. Vekaria, Shri Venkatasubbaiah, Shri P. Venkatswamy, Shri G. Vikal, Shrı Ram Chandra Yaday, Shri Chandrajit

Yadav, Shri Karan Singh

Yadav, Shri R. P.

Bhattacharyya, Shri Dinen' Bhattacharyya, Shri S. P. Chowhan, Shri Bharat Singh Dev, Shri Dasaratha Halder, Shri Krishna Chandra Hazra, Shri Manoranjan Horo, Shri N. E. \*Kushok Bakula, Shri Lakshmikanthamma, Shrimati T. Mavalankar, Shri P. G. Modak, Shri Baroy Mukherjee, Shri Samar Mukherjee, Shri Saroj Ram Deo Singh, Shri Ramkanwar, Shri Roy, Dr Saradish Saha, Shri Gadadhar Sequeira, Shri Erasmo De Sher Singh, Prof. Singh, Shri D. N.

MR. CHAIRMAN: The result of the division is: Ayes-165; Noes-20.

The motion was adopted.

#### 18 18 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, February 5, 1976/Magha 16, 1897 (Saka)

<sup>\*</sup>By mistake voted for 'NOES' Corrected to 'AYES'